

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAYA CONSTRUCTION COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MAYA CONSTRUCTION COMPANY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	17/03/2004
3.	Authority under which corporate debtor is incorporated / registered	RoC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U45201GJ2004PTC062612
5.	Address of the registered office and principal office (if any) of corporate debtor	31-32 Prithvi Park Shopping Center Harivila Road, Parshawnath Township, New Naroda Ahmedabad – 382346 Gujarat
6.	Insolvency commencement date in respect of corporate debtor	28-03-2025 (Order received on 01-04-2025)
7.	Estimated date of closure of insolvency resolution process	24-09-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Dharmendra Dhelariya Reg No.: IBBI/IPA-0001/IP-P00251/2017-2018/10480
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: A/201, Suryadeep Tower, Nr. Navneet Prakashan, Gurukul road, Memnagar, Ahmedabad, Gujarat – 380052 E-mail ID: dhelariya@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Dharmendra Dhelariya B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat – 380054 Email Id: mayacons.cirp@gmail.com
11.	Last date for submission of claims	11-04-2025
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	To be ascertained
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	To be ascertained
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat – 380054 Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Maya Construction Company Private Limited on 28th March, 2025.




The creditors of Maya Construction Company Private Limited, are hereby called upon to submit their claims with proof on or before 11th April 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class To be ascertained in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


(Dharmendra Dhelariya)
Interim Resolution Professional

In the matter of Maya Construction Company Private Limited
Registration Number : IBBI/IPA-001/IP-00251/2017-2018/10480
AFA Number: AA1/10480/02/300625/106888
AFA valid upto 30/06/2025

Date : 03rd April, 2025

Place : Ahmedabad



ICICI Prudential Asset Management Company Limited

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ONE BKC, A - Wing, 13th Floor, Bandra-Kurla Complex, Bandra (East), Mumbai - 400 051; Tel: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel: 022 2685 2000 Fax: 022 26868313

Notice-cum-Addendum to the Scheme Information Document (SID) and Key Information Memorandum (KIM) of ICICI Prudential Income Optimizer Fund (FOF) (the Scheme)

NOTICE IS HEREBY GIVEN THAT pursuant to SEBI's letter to AMFI dated February 06, 2025 on 'Framework for launching of Fund of Fund (FOF) schemes with multiple underlying Funds' (the Framework), ICICI Prudential Trust Limited (the Trustee) and ICICI Prudential Asset Management Company Limited (the AMC) have approved categorization of ICICI Prudential Income Optimizer Fund (FOF) with effect from April 07, 2025 ("Effective Date").

Scheme Name	Scheme Code
ICICI Prudential Income Optimizer Fund (FOF)	ICIC/O/O/FOD/03/10/0024

A. Rationale for changes in the Scheme:

Pursuant to the Framework for (FOF) schemes with multiple underlying Funds, the asset management companies have been directed to comply with the provisions of the Framework and to re-categorise the existing FOF schemes having multiple underlying funds within three months from the date of receipt of communication of the Framework.

B. Details of the changes are as follows:

Particulars	Existing	Revised
Name of the Scheme	ICICI Prudential Income Optimizer Fund (FOF)	ICICI Prudential Income plus Arbitrage Active FOF
Type of the Scheme	An open ended fund of funds scheme predominantly investing in debt oriented schemes and may also invest in equity & hybrid schemes.	An open ended fund of funds scheme investing in Debt oriented and arbitrage schemes.
Product labelling	<ul style="list-style-type: none"> Regular Income An open ended fund of funds scheme predominantly investing in debt oriented schemes and will also invest in equity & hybrid schemes 	<ul style="list-style-type: none"> Short Term Savings An open ended fund of funds scheme investing in Debt Oriented and arbitrage schemes
Category of the Scheme	Other Scheme - Fund of Fund	Hybrid FOF - Income plus Arbitrage FOF
Investment Objective	The primary objective of the Scheme is to generate regular income by predominantly investing in debt oriented schemes. The Scheme will also invest in equity oriented & hybrid oriented schemes with an aim to generate capital appreciation. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.	The primary objective of the Scheme is to invest in Debt oriented schemes and Arbitrage schemes in order to generate regular income. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.

Relevant extract of the Asset Allocation Pattern	Instrument	Approximate Allocation (% of corpus)		Instrument	Approximate Allocation (% of corpus)	
		Minimum	Maximum		Minimum	Maximum
		Equity Oriented Schemes	10		65	Units of Debt oriented Schemes and Arbitrage based Schemes
Debt oriented schemes & Hybrid oriented schemes	65	90	Money Market instruments (with maturity not exceeding 91 days) including Tri-Party Repo*	0	5	
Money Market Instruments (with maturity not exceeding 91 days), including Tri-Party Repo*, cash & cash equivalents	0	5	*or similar instruments as may be permitted by RBI/ SEBI.			

What are the Investment Strategies	Existing	Revised
Subject to the Regulations and other prevailing laws as applicable, the Scheme can invest in any (but not exclusively) of the following category of schemes: 1. Units of Equity oriented Schemes; 2. Units of Debt oriented Schemes; 3. Units of Hybrid oriented Schemes; The Scheme will invest based on the investment objective and asset allocation pattern as set out in this SID. The fund manager based on their outlook will decide on the weightage of each scheme. For investing in debt oriented schemes, the investment team of the AMC will study the macro economic conditions, including the political, economic environment and factors affecting liquidity and interest rates. With an aim to generate capital appreciation, the Scheme will invest in equity oriented & hybrid oriented schemes.	The primary objective of the Scheme is to generate regular income by investing in Debt Oriented Schemes and balance shall be invested in arbitrage Schemes. The allocation towards Debt Oriented Schemes and arbitrage schemes shall be based market dynamics, arbitrage opportunities and interest rate movement in the debt market.	The primary objective of the Scheme is to generate regular income by investing in Debt Oriented Schemes and balance shall be invested in arbitrage Schemes. The allocation towards Debt Oriented Schemes and arbitrage schemes shall be based market dynamics, arbitrage opportunities and interest rate movement in the debt market.
Benchmark	NIFTY 50 TRI (35%) + CRISIL Composite Bond Index (65%)	60% Nifty Composite Debt Index + 40% Nifty Arbitrage Index

Particulars	Existing	Revised
Where will the Scheme invest	The corpus of the Scheme will be invested in the schemes of domestic or offshore Mutual Funds that invest in debt, money market instruments and equity and equity related instruments depending on the asset allocation pattern and Investment Objective of the Scheme. As per the SEBI guidelines, a Fund of funds scheme shall not invest its assets other than in schemes of mutual funds, except to the extent of funds required for meeting the liquidity requirements for the purpose of repurchases or redemptions. Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities: 1. Units of various schemes of onshore or offshore Mutual Fund(s). 2. Obligations/ Term Deposits of banks (both public and private sector) and development financial institutions. 3. Money market instruments permitted by SEBI/RBI The units of the schemes of the Mutual Funds in which the Scheme propose to make investments in could be listed or unlisted, open/ closed ended. The units may be acquired through subscription to the units during the New Fund Offer of the schemes or by subscriptions on on-going basis in case of open ended schemes. The inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph 12.30 of the Master Circular pertaining to Inter-Scheme transfer of investments.	The corpus of the Scheme will be invested in the schemes of domestic Mutual Funds in line with the asset allocation pattern and Investment Objective of the Scheme. As per the SEBI guidelines, a Fund of funds scheme shall not invest its assets other than in schemes of mutual funds, except to the extent of funds required for meeting the liquidity requirements for the purpose of repurchases or redemptions. Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities: 1) Units of Mutual Funds 2) Obligations/ Term Deposits of banks (both public and private sector) and development financial institutions. 3) Money market instruments permitted by SEBI/RBI The units of the schemes of the Mutual Funds in which the Scheme propose to make investments in could be listed or unlisted, open/ closed ended. The units may be acquired through subscription to the units during the New Fund Offer of the schemes or by subscriptions on on-going basis in case of open ended schemes. The inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph 12.30 of the Master Circular pertaining to Inter-Scheme transfer of investments.
Exit Load	<ul style="list-style-type: none"> If units redeemed or switched out within 12 months from the date of allotment - 1 % of applicable NAV. If units redeemed or switched out after 12 month from the date of allotment - Nil. However, the Trustee shall have a right to prescribe or modify the load structure with prospective effect subject to a maximum prescribed under the Regulations.	Nil However, the Trustee shall have a right to prescribe or modify the load structure with prospective effect subject to a maximum prescribed under the Regulations.
Risk Factors	-	Inclusion of risk factors with respect to changes in asset allocation Risks associated with Arbitrage Schemes The primary objective of arbitrage schemes is to identify and exploit price discrepancies in various markets. However, price differences may narrow or disappear before the arbitrage opportunity is executed, thus reducing or eliminating potential profits. Security prices are fluctuating and therefore timing discrepancies or delays in executing trades may impact profits. Identification and exploitation of the discrepancies involve uncertainty as the fund managers may not be able to recognize the opportunities or may not be able to take advantage of the same in time. In addition, insufficient liquidity in one or more markets may make it difficult to execute trades at desired prices, impacting the effectiveness of the arbitrage strategy. Errors in trade execution, technology failures, or problems with the trading platform may impact returns. In case the trade is entered with a counterparty rather than an exchange, there is a counterparty risk that the trading partner defaults or fails to honor the trade which may result in a loss.

Note: All other features of the Scheme except those mentioned above will remain unchanged.

Pursuant to the aforesaid changes in the Scheme, the unitholder holding units under the Scheme as on April 04, 2025 have an option to redeem their units, without any exit load till May 07, 2025, subject to provisions of applicable cut-off time.

Please note that the provision of this exit option is purely discretionary and does not imply that the investors are required to compulsorily redeem their investments.

Pursuant to change in attributes of the Scheme, unitholders are advised to consult their professional tax advisors for tax advice on the Scheme.

The Investors are further requested to note that, subsequent to the effective date, the change in the name of the Scheme would be carried out on the stock exchange/ depositories and other platforms in due course.

We assure you that these changes are in line with our best endeavors to serve you better. All other features and terms and conditions of the Scheme shall remain unchanged.

This Notice-cum-Addendum forms an integral part of the SID/KIM issued for the Scheme, read with the addendums issued from time to time.

For ICICI Prudential Asset Management Company Limited

Place: Mumbai Sd/-
 Date : April 02, 2025 Authorised Signatory

No. 003/04/2025
 To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfiindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Rajasthan State Mines & Minerals Limited
 (A Government of Rajasthan Enterprise) / 1, Mahatma, Udaipur - 313001, Phone: (02942471177 / 2428763477, Fax (0294) 2428768, 2428739, Email: contracts.rsmm@rajasthan.gov.in)
 Date - 02/04/2025

Detailed Notice Inviting Tender

NIT No. & Date	Description of Work
e-Tender no. RSM/CO/ GGM (Cont) Cont-29/ 2024-25 dated 28.03.2025	Appointment of Mine developer and operator for Mining and Marketing of Mineral Sandstone from 8-Block of Lease area, village Paharpur, Tehsil: Roopvas, Distt: Bhilwarpur, Rajasthan State: 98.9741 Hectare. Contract value Rs. 17,790.00 Lac, EMD in Rs. 356 Lac, Tender Fees Rs. 4720/-

Other terms & conditions have been given in detailed tender for which please visit us at our website www.rsmm.com or www.sppp.rajasthan.gov.in or eproc.rajasthan.gov.in or Sr. Manager (Contract) on above address.
 Raj.Samwad/C/25/149 Dy. General Manager (P&A)

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2026)

FOR THE ATTENTION OF THE CREDITORS OF MAYA CONSTRUCTION COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	MAYA CONSTRUCTION COMPANY PRIVATE LIMITED
2. Date of incorporation of corporate debtor	17/03/2004
3. Authority under which corporate debtor is incorporated / registered	RoC-Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U45201GJ2004PTC052612
5. Address of the registered office and principal office (if any) of corporate debtor	31.32 Pitthi Park Shopping Center Harivai Road, Parshwanath Township, New Naroda Ahmedabad - 382346 Gujarat
6. Insolvency commencement date in respect of corporate debtor	28-03-2025 (Order received on 01-04-2025)
7. Estimated date of closure of insolvency resolution process	24-09-2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Dharmendra Dheliyari IBBI/IPA-001/IP-00251/2017-2018/10480
9. Address and email of the interim resolution professional, as registered with the Board	Address: A/201, Suryodsep Tower, Nr. Navnresh Prakashan, Gunjil road, Memnagar, Ahmedabad, Gujarat - 380052 Email ID: dheliyari@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	Address: Dharmendra Dheliyari B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054 Email ID: mayacons.orp@gmail.com
11. Last date for submission of claims	11-04-2025
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	To be ascertained
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	To be ascertained
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054 Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Maya Construction Company Private Limited on 28th March, 2025.**
 The creditors of **Maya Construction Company Private Limited**, are hereby called upon to submit their claims with proof on or before **11th April 2025** to the interim resolution professional at the address mentioned against entry No. 10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
 A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class to be ascertained in Form CA.
 Submission of false or misleading proofs of claim shall attract penalties.
 (Dharmendra Dheliyari)
 Interim Resolution Professional
 In the matter of **Maya Construction Company Private Limited**
 Registration Number : IBBI/IPA-001/IP-00251/2017-2018/10480
 AFA Number: AA1/10480/02/300626/10480888
 Date : 03rd April, 2025 AFA valid upto 30/06/2025
 Place : Ahmedabad

SUMEDHA adding values to value

Sumedha Fiscal Services Ltd.

CIN : L70101WB1989PLC047465
 Registered & Corporate Office : 6A, Geetanjali, 8B, Middleton Street, Kolkata - 700071
 Tel. - 91 33 2229 9536 / 6758
 E-mail: investors@sumedhafiscal.com Website: www.sumedhafiscal.com

NOTICE OF POSTAL BALLOT

Notice is hereby given to the Members of Sumedha Fiscal Services Limited ("the Company") that pursuant to the provisions of Sections 108 and 110 & other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), Regulation 44 of the SEBI ("Listing Obligations and Disclosure Requirements") Regulations, 2015 ("Listing Regulations") including any statutory modification(s) or re-enactment(s) thereof for the time being in force, and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA"), Government of India, for conducting postal ballot through electronic voting (remote e-voting) vide General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020 and subsequent circulars issued in this regard, the latest being 9/2024 dated September 19, 2024 issued by the MCA (hereinafter collectively referred to as "MCA Circulars"), Secretarial Standard-2 ("SS-2") issued by the Institute of Company Secretaries of India and any other applicable laws, rules and regulations (including any statutory modification or re-enactment thereof for the time being in force and as amended from time to time), if any, approval of the Members of the Company is sought through Postal Ballot only by way of electronic means ("remote e-voting") in relation to the following **Special Business** by way of Special Resolution as set out in the Postal Ballot Notice ("Notice") dated **Tuesday, February 04, 2025**:

Sl. No.	Agenda Item
1.	Re-appointment of Mr. Bhawani Shankar Rathi (DIN: 00028499) as Wholtime Director of the Company.

Members are hereby informed that:
 1. The detailed explanatory statement pursuant to Section 102(1) of the Act read with Rules, setting out all the material facts relating to the resolution, forms part of the Notice.
 2. In accordance with the MCA Circulars, the Notice is being sent only by electronic mode to those members whose names appear on the Register of Members / List of Beneficial Owners as on **Friday, 28th March, 2025 ("Cut-Off Date")** received from the Depositories and whose e-mail address is registered with the Company/ Depositories. Physical copies of the Postal Ballot Notice along with postal ballot forms and pre-paid business reply envelopes are not being sent to Members for this Postal Ballot.
 3. The **Notice** along with the explanatory statement is available on the website of the Company i.e. www.sumedhafiscal.com, website of remote e-voting service provider Central Depository Services (India) Limited ("CDSL") and on the website of BSE Limited, i.e., www.bseindia.com.
 4. The Company has completed dispatch of Postal Ballot Notice through e-mail on **Wednesday, April 02, 2025** to the members whose e-mail address are registered with the Company or with the Depositories as on the Cut-Off Date.
 5. In accordance with the MCA Circulars, the Company has made necessary arrangements for the members to register their e-mail address. Members who have not registered their e-mail address are requested to register the same.
 6. Members would be able to cast their votes and convey their assent (FOR) or dissent (AGAINST) to the proposed resolution only through the remote e-voting process. Members whose names appear on the Register of Members / List of Beneficial Owners as on the Cut-Off Date will only be considered eligible for the purpose of e-voting. A person who becomes a member after the Cut-Off Date should treat this notice for information purpose only.
 7. The detailed procedure / instructions on the process of remote e-voting including the manner in which the Members who have not yet registered their email addresses can register their email address and/ or cast their vote, are specified in the Notice.
 8. Voting rights of a Member / Beneficial Owner (in case of electronic shareholding) shall be in proportion to his/her/its shareholding in the paid-up equity share capital of the Company.
 9. Remote e-voting facility shall commence on **Monday, 07th April, 2025 (9:00 A.M. IST) and end on Tuesday, 06th May, 2025 (5:00 P.M. IST) (both days inclusive)**, thereafter, the remote e-voting module shall be disabled by CDSL. Once the vote on a resolution is cast by a member, no change will be allowed subsequently.
 10. The Company has appointed Mr. Asit Kumar Labh, a Practising Company Secretary, as Scrutinizer for conducting the Postal Ballot process in a fair and transparent manner. The Scrutinizer's decision on the validity of the Postal Ballot shall be final.
 11. The results along with Scrutinizers Report shall be declared on or before **Wednesday, 07th May, 2025** by placing the same on the website of the Company at www.sumedhafiscal.com and will also be communicated to the Stock Exchanges i.e. BSE & CSE, and Central Depository Services (India) Limited.
 12. Any grievances connected with the Postal Ballot may be addressed to the Company at investors@sumedhafiscal.com or the RTA (MAHESHWARI DATAMATICS PRIVATE LIMITED) at mdpdc@yahoo.com. For any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQ") and e-voting manual available at www.evotingindia.com under help section or write an email to helpdesk.evoting@cdslindia.com.

For SUMEDHA FISCAL SERVICES LIMITED Sd/-
 Dhvani Fatehpuria
 Company Secretary
 Place : Kolkata Membership No. FCS 12817
 Date : April 02, 2025



ICICI Prudential Asset Management Company Limited

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ONE BKC, A - Wing, 13th Floor, Bandra-Kurla Complex, Bandra (East), Mumbai - 400 051; Tel: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirilon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel: 022 2685 2000 Fax: 022 26868313

Notice-cum-Addendum to the Scheme Information Document (SID) and Key Information Memorandum (KIM) of ICICI Prudential Income Optimizer Fund (FOF) (the Scheme)

NOTICE IS HEREBY GIVEN THAT pursuant to SEBI's letter to AMFI dated February 06, 2025 on 'Framework for launching of Fund of Fund (FOF) schemes with multiple underlying Funds' (the Framework), ICICI Prudential Trust Limited (the Trustee) and ICICI Prudential Asset Management Company Limited (the AMC) have approved categorization of ICICI Prudential Income Optimizer Fund (FOF) with effect from April 07, 2025 ("Effective Date").

Scheme Name	Scheme Code
ICICI Prudential Income Optimizer Fund (FOF)	ICIC/O/O/FOD/03/10/0024

A. Rationale for changes in the Scheme:
 Pursuant to the Framework for (FOF) schemes with multiple underlying Funds, the asset management companies have been directed to comply with the provisions of the Framework and to re-categorise the existing FOF schemes having multiple underlying funds within three months from the date of receipt of communication of the Framework.

B. Details of the changes are as follows:

Particulars	Existing	Revised
Name of the Scheme	ICICI Prudential Income Optimizer Fund (FOF)	ICICI Prudential Income plus Arbitrage Active FOF
Type of the Scheme	An open ended fund of funds scheme predominantly investing in debt oriented schemes and may also invest in equity & hybrid schemes.	An open ended fund of funds scheme investing in Debt oriented and arbitrage schemes.
Product labelling	<ul style="list-style-type: none"> Regular Income An open ended fund of funds scheme predominantly investing in debt oriented schemes and will also invest in equity & hybrid schemes 	<ul style="list-style-type: none"> Short Term Savings An open ended fund of funds scheme investing in Debt Oriented and arbitrage schemes
Category of the Scheme	Other Scheme – Fund of Fund	Hybrid FOF – Income plus Arbitrage FOF
Investment Objective	The primary objective of the Scheme is to generate regular income by predominantly investing in debt oriented schemes. The Scheme will also invest in equity oriented & hybrid oriented schemes with an aim to generate capital appreciation. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.	The primary objective of the Scheme is to invest in Debt oriented schemes and Arbitrage schemes in order to generate regular income. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.

Relevant extract of the Asset Allocation Pattern	Existing		Revised	
	Instrument	Approximate Allocation (% of corpus)	Instrument	Approximate Allocation (% of corpus)
Equity Oriented Schemes	Equity Oriented Schemes	10	Units of Debt oriented Schemes and Arbitrage based Schemes	95
	Debt oriented schemes & Hybrid oriented schemes	65	Money Market instruments (with maturity not exceeding 91 days) including Tri-Party Repo*	5
	Money Market Instruments (with maturity not exceeding 91 days), including Tri-Party Repo*, cash & cash equivalents	0		
		5		

*or similar instruments as may be permitted by RBI/ SEBI.

What are the Investment Strategies
 Subject to the Regulations and other prevailing laws as applicable, the Scheme can invest in any (but not exclusively) of the following category of schemes:
 1. Units of Equity oriented Schemes;
 2. Units of Debt oriented Schemes;
 3. Units of Hybrid oriented Schemes;
 The Scheme will invest based on the investment objective and asset allocation pattern as set out in this SID. The fund manager based on their outlook will decide on the weightage of each scheme.
 For investing in debt oriented schemes, the investment team of the AMC will study the macro economic conditions, including the political, economic environment and factors affecting liquidity and interest rates.
 With an aim to generate capital appreciation, the Scheme will invest in equity oriented & hybrid oriented schemes.

Benchmark
 NIFTY 50 TRI (35%) + CRISIL Composite Bond Index (65%)

60% Nifty Composite Debt Index + 40% Nifty Arbitrage Index

Particulars	Existing	Revised
Where will the Scheme invest	The corpus of the Scheme will be invested in the schemes of domestic or offshore Mutual Funds that invest in debt, money market instruments and equity and equity related instruments depending on the asset allocation pattern and Investment Objective of the Scheme. As per the SEBI guidelines, a Fund of funds scheme shall not invest its assets other than in schemes of mutual funds, except to the extent of funds required for meeting the liquidity requirements for the purpose of repurchases or redemptions. Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities: 1. Units of various schemes of onshore or offshore Mutual Fund(s). 2. Obligations/ Term Deposits of banks (both public and private sector) and development financial institutions. 3. Money market instruments permitted by SEBI/RBI The units of the schemes of the Mutual Funds in which the Scheme propose to make investments in could be listed or unlisted, open/ closed ended. The units may be acquired through subscription to the units during the New Fund Offer of the schemes or by subscriptions on on-going basis in case of open ended schemes. The inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph 12.30 of the Master Circular pertaining to Inter-Scheme transfer of investments.	The corpus of the Scheme will be invested in the schemes of domestic Mutual Funds in line with the asset allocation pattern and Investment Objective of the Scheme. As per the SEBI guidelines, a Fund of funds scheme shall not invest its assets other than in schemes of mutual funds, except to the extent of funds required for meeting the liquidity requirements for the purpose of repurchases or redemptions. Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities: 1) Units of Mutual Funds 2) Obligations/ Term Deposits of banks (both public and private sector) and development financial institutions. 3) Money market instruments permitted by SEBI/RBI The units of the schemes of the Mutual Funds in which the Scheme propose to make investments in could be listed or unlisted, open/ closed ended. The units may be acquired through subscription to the units during the New Fund Offer of the schemes or by subscriptions on on-going basis in case of open ended schemes. The inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph 12.30 of the Master Circular pertaining to Inter-Scheme transfer of investments.
Exit Load	<ul style="list-style-type: none"> If units redeemed or switched out within 12 months from the date of allotment - 1 % of applicable NAV. If units redeemed or switched out after 12 month from the date of allotment - Nil. However, the Trustee shall have a right to prescribe or modify the load structure with prospective effect subject to a maximum prescribed under the Regulations.	Nil However, the Trustee shall have a right to prescribe or modify the load structure with prospective effect subject to a maximum prescribed under the Regulations.
Risk Factors	-	Inclusion of risk factors with respect to changes in asset allocation Risks associated with Arbitrage Schemes The primary objective of arbitrage schemes is to identify and exploit price discrepancies in various markets. However, price differences may narrow or disappear before the arbitrage opportunity is executed, thus reducing or eliminating potential profits. Security prices are fluctuating and therefore timing discrepancies or delays in executing trades may impact profits. Identification and exploitation of the discrepancies involve uncertainty as the fund managers may not be able to recognize the opportunities or may not be able to take advantage of the same in time. In addition, insufficient liquidity in one or more markets may make it difficult to execute trades at desired prices, impacting the effectiveness of the arbitrage strategy. Errors in trade execution, technology failures, or problems with the trading platform may impact returns. In case the trade is entered with a counterparty rather than an exchange, there is a counterparty risk that the trading partner defaults or fails to honor the trade which may result in a loss.

Note: All other features of the Scheme except those mentioned above will remain unchanged.

Pursuant to the aforesaid changes in the Scheme, the unitholder holding units under the Scheme as on April 04, 2025 have an option to redeem their units, without any exit load till May 07, 2025, subject to provisions of applicable cut-off time.

Please note that the provision of this exit option is purely discretionary and does not imply that the investors are required to compulsorily redeem their investments.

Pursuant to change in attributes of the Scheme, unitholders are advised to consult their professional tax advisors for tax advice on the Scheme.

The Investors are further requested to note that, subsequent to the effective date, the change in the name of the Scheme would be carried out on the stock exchange/ depositories and other platforms in due course.

We assure you that these changes are in line with our best endeavors to serve you better. All other features and terms and conditions of the Scheme shall remain unchanged.

This Notice-cum-Addendum forms an integral part of the SID/KIM issued for the Scheme, read with the addendums issued from time to time.

For ICICI Prudential Asset Management Company Limited
 Place: Mumbai Sd/-
 Date : April 02, 2025 Authorized Signatory
 No. 003/04/2025

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Rajasthan State Mines & Minerals Limited
 (A Government of Rajasthan Enterprise), 4, Meera Marg, Udaipur - 313001, Phone: (0294)2427177 / 2423761-67, Fax (0294) 2423768, 2423773, Email: contracts@rsmml.com, www.rsmml.com
 Date - 02/04/2025

Detailed Notice Inviting Tender

NIT No. & Date	Description of Work
e-Tender no. R5MM/CO/ GGM (Cont) Cont-29/ 2024-25 dated 28.03.2025	Appointment of Mine developer and operator for Mining and Marketing of Mineral Sandstone from B-Block of Lease area, village Paharpur, Tehsil: Roopwas, Distt: Bharatpur, Rajasthan Area. 98.9741 Hectare. Contract value Rs. 17790.00 Lac, EMD in Rs. 356 Lac. Tender Fees Rs. 4720/-.

Other terms & conditions have been given in detailed tender for which please visit us at our website www.rsmml.com or www.sppp.rajasthan.gov.in or eproc.rajasthan.gov.in or Sr. Manager (Contract) on above address.
 Raj-Samwal/C/25/149 Dy. General Manager (P&A)

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAYA CONSTRUCTION COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	MAYA CONSTRUCTION COMPANY PRIVATE LIMITED
2. Date of incorporation of corporate debtor	17/03/2004
3. Authority under which corporate debtor is incorporated / registered	RoC Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U45201GJ2004PT0062612
5. Address of the registered office and principal office (if any) of corporate debtor	31.32 Pitthvi Park Shopping Center Hanvika Road, Parshwanath Township, New Naroda Ahmedabad - 382346 Gujarat
6. Insolvency commencement date in respect of corporate debtor	28-03-2025 (Order received on 01-04-2025)
7. Estimated date of closure of insolvency resolution process	24-09-2025
8. Name and registration number of the insolvency professional acting as Interim resolution professional	Name: Dharmendra Dheliya Reg No.: IBI/IFA/001/IP/00251/2017-2018/10480
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: A/201, Sunyadeep Tower, Nr. Navneet Prakashan, Gurukul Road, Memnagar, Ahmedabad, Gujarat - 380052 Email ID: dheliya@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Dharmendra Dheliya B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054 Email ID: mayacons.crp@gmail.com
11. Last date for submission of claims	11-04-2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be ascertained
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	To be ascertained
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054 Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Maya Construction Company Private Limited** on **28th March, 2025**. The creditors of **Maya Construction Company Private Limited**, are hereby called upon to submit their claims with proof on or before **11th April 2025** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class to be ascertained in Form CA. Submission of false or misleading proofs of claim shall attract penalties. (Dharmendra Dheliya) Interim Resolution Professional In the matter of Maya Construction Company Private Limited Registration Number : IBI/IFA-001/IP-00251/2017-2018/10480 AFA Number: AA1/10480/02/300625/106888 Date : 03rd April, 2025 Place : Ahmedabad AFA valid upto 30/06/2025

SUMEDHA
 adding values to value

Sumedha Fiscal Services Ltd.
 CIN : L70101WB1989PLC047465
 Registered & Corporate Office : 6A, Geetanjali, 8B, Middleton Street, Kolkata - 700071
 Tel. - 91 33 2229 8936 / 6758
 E-mail: investors@sumedhafiscal.com Website: www.sumedhafiscal.com

NOTICE OF POSTAL BALLOT

Notice is hereby given to the Members of Sumedha Fiscal Services Limited ("the Company") that pursuant to the provisions of Sections 108 and 110 & other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") including any statutory modification(s) or re-enactment(s) thereof for the time being in force, and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA"), Government of India, for conducting postal ballot through electronic voting (remote e-voting) vide General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020 and subsequent circulars issued in this regard, the latest being 9/2024 dated September 19, 2024 issued by the MCA (hereinafter collectively referred to as "MCA Circulars"), Secretarial Standard-2 ("SS-2") issued by the Institute of Company Secretaries of India and any other applicable laws, rules and regulations (including any statutory modification or re-enactment thereof for the time being in force and as amended from time to time), if any, approval of the Members of the Company is sought through Postal Ballot only by way of electronic means ("remote e-voting") in relation to the following **Special Business** by way of Special Resolution as set out in the Postal Ballot Notice ("Notice") dated **Tuesday, February 04, 2025**:

Sl. No.	Agenda Item
1.	Re-appointment of Mr. Bhawani Shankar Rathi (DIN: 00028499) as Wholetime Director of the Company.

Members are hereby informed that:
 1. The detailed explanatory statement pursuant to Section 102(1) of the Act read with Rules, setting out all the material facts relating to the resolution, forms part of the Notice.
 2. In accordance with the MCA Circulars, the Notice is being sent only by electronic mode to those members whose names appear on the Register of Members / List of Beneficial Owners as on **Friday, 28th March, 2025 ("Cut-Off Date")** received from the Depositories and whose e-mail address is registered with the Company/ Depositories. Physical copies of the Postal Ballot Notice along with postal ballot forms and pre-paid business reply envelopes are not being sent to Members for this Postal Ballot.
 3. The **Notice** along with the explanatory statement is **available** on the website of the Company i.e. www.sumedhafiscal.com, website of remote e-voting service provider Central Depository Services (India) Limited ("CDSL") and on the website of BSE Limited, i.e., www.bseindia.com.
 4. The Company has **completed dispatch of Postal Ballot Notice** through e-mail on **Wednesday, April 02, 2025** to the members whose e-mail address are registered with the Company or with the Depositories as on the Cut-Off Date.
 5. In accordance with the MCA Circulars, the Company has made necessary arrangements for the members to register their e-mail address. Members who have not registered their e-mail address are requested to register the same.
 6. Members would be able to cast their votes and convey their assent (FOR) or dissent (AGAINST) to the proposed resolution only through the remote e-voting process. Members whose names appear on the Register of Members / List of Beneficial Owners as on the Cut-Off Date will only be considered eligible for the purpose of e-voting. A person who becomes a member after the Cut-Off Date should treat this notice for information purpose only.
 7. The detailed procedure / instructions on the process of remote e-voting including the manner in which the Members who have not yet registered their email addresses can register their email address and/ or cast their vote, are specified in the Notice.
 8. Voting rights of a Member / Beneficial Owner (in case of electronic shareholding) shall be in proportion to his/her/its shareholding in the paid-up equity share capital of the Company.
 9. Remote e-voting facility shall **commence on Monday, 07th April, 2025 (9:00 A.M. IST) and end on Tuesday, 06th May, 2025 (5:00 P.M. IST) (both days inclusive)**, thereafter, the remote e-voting module shall be disabled by CDSL. Once the vote on a resolution is cast by a member, no change will be allowed subsequently.
 10. The Company has appointed Mr. Asit Kumar Labh, a Practicing Company Secretary, as Scrutinizer for conducting the Postal Ballot process in a fair and transparent manner. The Scrutinizer's decision on the validity of the Postal Ballot shall be final.
 11. The results along with Scrutinizers Report shall be declared on or before **Wednesday, 07th May, 2025** by placing the same on the website of the Company at www.sumedhafiscal.com and will also be communicated to the Stock Exchanges i.e. BSE & CSE, and Central Depository Services (India) Limited.
 12. Any **grievances** connected with the Postal Ballot may be addressed to the Company at investors@sumedhafiscal.com or the RTA (MAHESHWARI DATAMATICS PRIVATE LIMITED) at mdpldc@yahoo.com. For any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQ") and e-voting manual available at www.evotingindia.com under help section or write an email to helpdesk@cdslindia.com.

For **SUMEDHA FISCAL SERVICES LIMITED**
 Sd/-
 Dhvani Fatehpuria
 Company Secretary
 Place : Kolkata
 Date : April 02, 2025
 Membership No. FCS 12817



ICICI Prudential Asset Management Company Limited

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ONE BKC, A - Wing, 13th Floor, Bandra-Kurla Complex, Bandra (East), Mumbai - 400 051; Tel.: +91 22 2652 5000, Fax: +91 22 2652 8100. Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

Notice-cum-Addendum to the Scheme Information Document (SID) and Key Information Memorandum (KIM) of ICICI Prudential Income Optimizer Fund (FOF) (the Scheme)

NOTICE IS HEREBY GIVEN THAT pursuant to SEBI's letter to AMFI dated February 06, 2025 on 'Framework for launching of Fund of Fund (FOF) schemes with multiple underlying Funds' (the Framework), ICICI Prudential Trust Limited (the Trustee) and ICICI Prudential Asset Management Company Limited (the AMC) have approved categorization of ICICI Prudential Income Optimizer Fund (FOF) with effect from April 07, 2025 ("Effective Date").

Scheme Name	Scheme Code
ICICI Prudential Income Optimizer Fund (FOF)	ICIC/O/O/FOD/03/10/0024

A. Rationale for changes in the Scheme:

Pursuant to the Framework for (FOF) schemes with multiple underlying Funds, the asset management companies have been directed to comply with the provisions of the Framework and to re-categorise the existing FOF schemes having multiple underlying funds within three months from the date of receipt of communication of the Framework.

B. Details of the changes are as follows:

Particulars	Existing	Revised
Name of the Scheme	ICICI Prudential Income Optimizer Fund (FOF)	ICICI Prudential Income plus Arbitrage Active FOF
Type of the Scheme	An open ended fund of funds scheme predominantly investing in debt oriented schemes and may also invest in equity & hybrid schemes.	An open ended fund of funds scheme investing in Debt oriented and arbitrage schemes.
Product labelling	<ul style="list-style-type: none"> Regular Income An open ended fund of funds scheme predominantly investing in debt oriented schemes and will also invest in equity & hybrid schemes 	<ul style="list-style-type: none"> Short Term Savings An open ended fund of funds scheme investing in Debt Oriented and arbitrage schemes
Category of the Scheme	Other Scheme – Fund of Fund	Hybrid FOF – Income plus Arbitrage FOF
Investment Objective	The primary objective of the Scheme is to generate regular income by predominantly investing in debt oriented schemes. The Scheme will also invest in equity oriented & hybrid oriented schemes with an aim to generate capital appreciation. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.	The primary objective of the Scheme is to invest in Debt oriented schemes and Arbitrage schemes in order to generate regular income. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.

Relevant extract of the Asset Allocation Pattern	Instrument		Approximate Allocation (% of corpus)	
	Minimum	Maximum	Minimum	Maximum
Equity Oriented Schemes	10	65	95	100
Debt oriented schemes & Hybrid oriented schemes	65	90	0	5
Money Market Instruments (with maturity not exceeding 91 days), including Tri-Party Repo*, cash & cash equivalents	0	5	0	5

*or similar instruments as may be permitted by RBI/ SEBI.

Units of Debt oriented Schemes and Arbitrage based Schemes

Money Market instruments (with maturity not exceeding 91 days) including Tri-Party Repo*

*or similar instruments as may be permitted by RBI/ SEBI.

The Scheme shall invest up to 65% in Units of Debt Oriented Schemes and Money Market Instruments, subject to minimum 10% investment in Units of Debt Oriented Schemes. The balance investments of the Scheme shall be in Units of Arbitrage based schemes.

What are the Investment Strategies	Existing	Revised
	Subject to the Regulations and other prevailing laws as applicable, the Scheme can invest in any (but not exclusively) of the following category of schemes: 1. Units of Equity oriented Schemes; 2. Units of Debt oriented Schemes; 3. Units of Hybrid oriented Schemes; The Scheme will invest based on the investment objective and asset allocation pattern as set out in this SID. The fund manager based on their outlook will decide on the weightage of each scheme. For investing in debt oriented schemes, the investment team of the AMC will study the macro economic conditions, including the political, economic environment and factors affecting liquidity and interest rates. With an aim to generate capital appreciation, the Scheme will invest in equity oriented & hybrid oriented schemes.	The primary objective of the Scheme is to generate regular income by investing in Debt Oriented Schemes and balance shall be invested in arbitrage Schemes. The allocation towards Debt Oriented Schemes and arbitrage schemes shall be based market dynamics, arbitrage opportunities and interest rate movement in the debt market.
Benchmark	NIFTY 50 TRI (35%) + CRISIL Composite Bond Index (65%)	60% Nifty Composite Debt Index + 40% Nifty Arbitrage Index

Particulars	Existing	Revised
Where will the Scheme invest	The corpus of the Scheme will be invested in the schemes of domestic or offshore Mutual Funds that invest in debt, money market instruments and equity and equity related instruments depending on the asset allocation pattern and Investment Objective of the Scheme. As per the SEBI guidelines, a Fund of funds scheme shall not invest its assets other than in schemes of mutual funds, except to the extent of funds required for meeting the liquidity requirements for the purpose of repurchases or redemptions. Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities: 1. Units of various schemes of onshore or offshore Mutual Fund(s). 2. Obligations/ Term Deposits of banks (both public and private sector) and development financial institutions. 3. Money market instruments permitted by SEBI/RBI The units of the schemes of the Mutual Funds in which the Scheme propose to make investments in could be listed or unlisted, open/ closed ended. The units may be acquired through subscription to the units during the New Fund Offer of the schemes or by subscriptions on on-going basis in case of open ended schemes. The inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph 12.30 of the Master Circular pertaining to Inter-Scheme transfer of investments.	The corpus of the Scheme will be invested in the schemes of domestic Mutual Funds in line with the asset allocation pattern and Investment Objective of the Scheme. As per the SEBI guidelines, a Fund of funds scheme shall not invest its assets other than in schemes of mutual funds, except to the extent of funds required for meeting the liquidity requirements for the purpose of repurchases or redemptions. Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities: 1) Units of Mutual Funds 2) Obligations/ Term Deposits of banks (both public and private sector) and development financial institutions. 3) Money market instruments permitted by SEBI/RBI The units of the schemes of the Mutual Funds in which the Scheme propose to make investments in could be listed or unlisted, open/ closed ended. The units may be acquired through subscription to the units during the New Fund Offer of the schemes or by subscriptions on on-going basis in case of open ended schemes. The inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph 12.30 of the Master Circular pertaining to Inter-Scheme transfer of investments.
Exit Load	<ul style="list-style-type: none"> If units redeemed or switched out within 12 months from the date of allotment - 1 % of applicable NAV. If units redeemed or switched out after 12 month from the date of allotment - Nil. However, the Trustee shall have a right to prescribe or modify the load structure with prospective effect subject to a maximum prescribed under the Regulations.	Nil However, the Trustee shall have a right to prescribe or modify the load structure with prospective effect subject to a maximum prescribed under the Regulations.
Risk Factors	-	Inclusion of risk factors with respect to changes in asset allocation Risks associated with Arbitrage Schemes The primary objective of arbitrage schemes is to identify and exploit price discrepancies in various markets. However, price differences may narrow or disappear before the arbitrage opportunity is executed, thus reducing or eliminating potential profits. Security prices are fluctuating and therefore timing discrepancies or delays in executing trades may impact profits. Identification and exploitation of the discrepancies involve uncertainty as the fund managers may not be able to recognize the opportunities or may not be able to take advantage of the same in time. In addition, insufficient liquidity in one or more markets may make it difficult to execute trades at desired prices, impacting the effectiveness of the arbitrage strategy. Errors in trade execution, technology failures, or problems with the trading platform may impact returns. In case the trade is entered with a counterparty rather than an exchange, there is a counterparty risk that the trading partner defaults or fails to honor the trade which may result in a loss.

Note: All other features of the Scheme except those mentioned above will remain unchanged.

Pursuant to the aforesaid changes in the Scheme, the unitholder holding units under the Scheme as on April 04, 2025 have an option to redeem their units, without any exit load till May 07, 2025, subject to provisions of applicable cut-off time.

Please note that the provision of this exit option is purely discretionary and does not imply that the investors are required to compulsorily redeem their investments.

Pursuant to change in attributes of the Scheme, unitholders are advised to consult their professional tax advisors for tax advice on the Scheme.

The Investors are further requested to note that, subsequent to the effective date, the change in the name of the Scheme would be carried out on the stock exchange/ depositories and other platforms in due course.

We assure you that these changes are in line with our best endeavors to serve you better. All other features and terms and conditions of the Scheme shall remain unchanged.

This Notice-cum-Addendum forms an integral part of the SID/KIM issued for the Scheme, read with the addendums issued from time to time.

For ICICI Prudential Asset Management Company Limited
Sd/-
Authorised Signatory

Place: Mumbai
Date : April 02, 2025
No. 003/04/2025

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Rajasthan State Mines & Minerals Limited
 (A Government of Rajasthan Enterprise), 4, Meera Marg, Udaipur - 313001, Phone: (0294)2427177 / 2428763-67, Fax: (0294) 2428766, 2428735, Email: contractscs.rsmml@rajasthan.gov.in
 Date - 02/04/2025

Detailed Notice Inviting Tender

NIT No. & Date	Description of Work
e-Tender no. RSMML/CO/ GGMI (Cont) Cont-29/ 2024-25 dated 28.03.2025 UBN No. MML2425WLOB00240	Appointment of Mine developer and operator for Mining and Marketing of Mineral Sandstone from B. Block of Lease area, village Paharpur, Tehsil: Roopvas, Distt: Bharatpur, Rajasthan Area: 98.9741 Hectare. Contract value Rs. 17,790.00 Lac, EMD in Rs. 356 Lac, Tender Fees Rs. 4720/-

Other terms & conditions have been given in detailed tender for which please visit us at our website www.rsmm.com or www.sppp.rajasthan.gov.in or eproc.rajasthan.gov.in or Sr Manager (Contract) on above address.
 Raj.Samwad/C/25/149 Dy. General Manager (P&A)

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAYA CONSTRUCTION COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	MAYA CONSTRUCTION COMPANY PRIVATE LIMITED
2. Date of incorporation of corporate debtor	17/03/2004
3. Authority under which corporate debtor is incorporated / registered	Roc/Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U45201GJ2004FT0062612
5. Address of the registered office and principal office (if any) of corporate debtor	31-32 Pithhi Park Shopping Center Hanlika Road, Pashawathi Township, New Naroda Ahmedabad - 382346 Gujarat
6. Insolvency commencement date in respect of corporate debtor	28/03/2025 (Order received on 01/04/2025)
7. Estimated date of closure of insolvency resolution process	24/09/2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Dharmendra Dheliya Reg No.: IBBI/IPA-0001/IP-00251/2017-2018/10480
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: A/201, Suryadeep Tower, Nr. Nareet, Prakashan, Gurukul road, Memnagar, Ahmedabad, Gujarat - 380052 Email ID: dheliya@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Dharmendra Dheliya B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054 Email ID: mayacons.otp@gmail.com
11. Last date for submission of claims	11/04/2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be ascertained
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	To be ascertained
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054 Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Maya Construction Company Private Limited** on **28th March, 2025**. The creditors of **Maya Construction Company Private Limited**, are hereby called upon to submit their claims with proof on or before **11th April 2025** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class to be ascertained in Form CA. Submission of false or misleading proofs of claim shall attract penalties. (Dharmendra Dheliya) Interim Resolution Professional In the matter of Maya Construction Company Private Limited Registration Number : IBBI/IPA-001/IP-00251/2017-2018/10480 AFA Number: AA1/10480/02/300625/106888 Date : 03rd April, 2025 Place : Ahmedabad AFA valid upto 30/06/2025

SUMEDHA
adding values to value

Sumedha Fiscal Services Ltd.
 CIN : L70101WB1989PLC047465
Registered & Corporate Office :
 6A, Geetanjali, 8B, Middleton Street, Kolkata - 700071
 Tel. - 91 33 2229 8936 / 6758
 E-mail: investors@sumedhafiscal.com Website: www.sumedhafiscal.com

NOTICE OF POSTAL BALLOT

Notice is hereby given to the Members of Sumedha Fiscal Services Limited ("the Company") that pursuant to the provisions of Sections 108 and 110 & other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") including any statutory modification(s) or re-enactment(s) thereof for the time being in force, and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA"), Government of India, for conducting postal ballot through electronic voting (remote e-voting) vide General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020 and subsequent circulars issued in this regard, the latest being 9/2024 dated September 19, 2024 issued by the MCA (hereinafter collectively referred to as "MCA Circulars"), Secretarial Standard-2 ("SS-2") issued by the Institute of Company Secretaries of India and any other applicable laws, rules and regulations (including any statutory modification or re-enactment thereof for the time being in force and as amended from time to time), if any, approval of the Members of the Company is sought through Postal Ballot only by way of electronic means ("remote e-voting") in relation to the following **Special Business** by way of Special Resolution as set out in the Postal Ballot Notice ("Notice") dated **Tuesday, February 04, 2025**:

Sl. No.	Agenda item
1.	Re-appointment of Mr. Bhawani Shankar Rathi (DIN: 00028499) as Wholtime Director of the Company.

Members are hereby informed that:

- The detailed explanatory statement pursuant to Section 102(1) of the Act read with Rules, setting out all the material facts relating to the resolution, forms part of the Notice.
- In accordance with the MCA Circulars, the Notice is being sent only by electronic mode to those members whose names appear on the Register of Members / List of Beneficial Owners as on **Friday, 28th March, 2025 ("Cut-Off Date")** received from the Depositories and whose e-mail address is registered with the Company/ Depositories. Physical copies of the Postal Ballot Notice along with postal ballot forms and pre-paid business reply envelopes are not being sent to Members for this Postal Ballot.
- The **Notice** along with the explanatory statement is **available** on the website of the Company i.e. www.sumedhafiscal.com, website of remote e-voting service provider Central Depository Services (India) Limited ("CDSL") and on the website of BSE Limited, i.e., www.bseindia.com.
- The Company has **completed dispatch of Postal Ballot Notice** through e-mail on **Wednesday, April 02, 2025** to the members whose e-mail address are registered with the Company or with the Depositories as on the Cut-Off Date.
- In accordance with the MCA Circulars, the Company has made necessary arrangements for the members to register their e-mail address. Members who have not registered their e-mail address are requested to register the same.
- Members would be able to cast their votes and convey their assent (FOR) or dissent (AGAINST) to the proposed resolution only through the remote e-voting process. Members whose names appear on the Register of Members / List of Beneficial Owners as on the Cut-Off Date will only be considered eligible for the purpose of e-voting. A person who becomes a member after the Cut-Off Date should treat this notice for information purpose only.
- The detailed procedure / instructions on the process of remote e-voting including the manner in which the Members who have not yet registered their email addresses can register their email address and/ or cast their vote, are specified in the Notice.
- Voting rights of a Member / Beneficial Owner (in case of electronic shareholding) shall be in proportion to his/her/its shareholding in the paid-up equity share capital of the Company.
- Remote e-voting facility shall **commence on Monday, 07th April, 2025 (9:00 A.M. IST) and end on Tuesday, 06th May, 2025 (5:00 P.M. IST) (both days inclusive)**, thereafter, the remote e-voting module shall be disabled by CDSL. Once the vote on a resolution is cast by a member, no change will be allowed subsequently.
- The Company has appointed Mr. Asit Kumar Labh, a Practicing Company Secretary, as Scrutinizer for conducting the Postal Ballot process in a fair and transparent manner. The Scrutinizer's decision on the validity of the Postal Ballot shall be final.
- The **results** along with Scrutinizers Report shall be declared **on or before Wednesday, 07th May, 2025** by placing the same on the website of the Company at www.sumedhafiscal.com and will also be communicated to the Stock Exchanges i.e. BSE & CSE, and Central Depository Services (India) Limited.
- Any **grievances** connected with the Postal Ballot may be addressed to the Company at investors@sumedhafiscal.com or the RTA (MAHESHWARI DATAMATICS PRIVATE LIMITED) at mdpc@yaho.com. For any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQ") and e-voting manual available at www.evotingindia.com under help section or write an email to helpdesk.evoting@cdsindia.com.

For SUMEDHA FISCAL SERVICES LIMITED
Sd/-
Dhwani Fatehpuri
Company Secretary
Place : Kolkata
Date : April 02, 2025
Membership No. FCS 12817



ICICI Prudential Asset Management Company Limited

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ONE BKC, A - Wing, 13th Floor, Bandra-Kurla Complex, Bandra (East), Mumbai - 400 051; Tel: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirilon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel: 022 2685 2000 Fax: 022 26868313

Notice-cum-Addendum to the Scheme Information Document (SID) and Key Information Memorandum (KIM) of ICICI Prudential Income Optimizer Fund (FOF) (the Scheme)

NOTICE IS HEREBY GIVEN THAT pursuant to SEBI's letter to AMFI dated February 06, 2025 on 'Framework for launching of Fund of Fund (FOF) schemes with multiple underlying Funds' (the Framework), ICICI Prudential Trust Limited (the Trustee) and ICICI Prudential Asset Management Company Limited (the AMC) have approved categorization of ICICI Prudential Income Optimizer Fund (FOF) with effect from April 07, 2025 ("Effective Date").

Scheme Name	Scheme Code
ICICI Prudential Income Optimizer Fund (FOF)	ICIC/O/O/FOD/03/10/0024

A. Rationale for changes in the Scheme:
 Pursuant to the Framework for (FOF) schemes with multiple underlying Funds, the asset management companies have been directed to comply with the provisions of the Framework and to re-categorise the existing FOF schemes having multiple underlying funds within three months from the date of receipt of communication of the Framework.

B. Details of the changes are as follows:

Particulars	Existing	Revised
Name of the Scheme	ICICI Prudential Income Optimizer Fund (FOF)	ICICI Prudential Income plus Arbitrage Active FOF
Type of the Scheme	An open ended fund of funds scheme predominantly investing in debt oriented schemes and may also invest in equity & hybrid schemes.	An open ended fund of funds scheme investing in Debt oriented and arbitrage schemes.
Product labelling	<ul style="list-style-type: none"> Regular Income An open ended fund of funds scheme predominantly investing in debt oriented schemes and will also invest in equity & hybrid schemes 	<ul style="list-style-type: none"> Short Term Savings An open ended fund of funds scheme investing in Debt Oriented and arbitrage schemes
Category of the Scheme	Other Scheme – Fund of Fund	Hybrid FOF – Income plus Arbitrage FOF
Investment Objective	The primary objective of the Scheme is to generate regular income by predominantly investing in debt oriented schemes. The Scheme will also invest in equity oriented & hybrid oriented schemes with an aim to generate capital appreciation. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.	The primary objective of the Scheme is to invest in Debt oriented schemes and Arbitrage schemes in order to generate regular income. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.

Relevant extract of the Asset Allocation Pattern	Instrument		Approximate Allocation (% of corpus)	
	Minimum	Maximum	Minimum	Maximum
Equity Oriented Schemes		10	65	
Debt oriented schemes & Hybrid oriented schemes	65		90	
Money Market Instruments (with maturity not exceeding 91 days), including Tri-Party Repo*, cash & cash equivalents	0		5	

*or similar instruments as may be permitted by RBI/ SEBI.

What are the Investment Strategies
 Subject to the Regulations and other prevailing laws as applicable, the Scheme can invest in any (but not exclusively) of the following category of schemes:
 1. Units of Equity oriented Schemes;
 2. Units of Debt oriented Schemes;
 3. Units of Hybrid oriented Schemes;
 The Scheme will invest based on the investment objective and asset allocation pattern as set out in this SID. The fund manager based on their outlook will decide on the weightage of each scheme.
 For investing in debt oriented schemes, the investment team of the AMC will study the macro economic conditions, including the political, economic environment and factors affecting liquidity and interest rates.
 With an aim to generate capital appreciation, the Scheme will invest in equity oriented & hybrid oriented schemes.

Benchmark
 NIFTY 50 TRI (35%) + CRISIL Composite Bond Index (65%)

Particulars	Existing	Revised
Where will the Scheme invest	The corpus of the Scheme will be invested in the schemes of domestic or offshore Mutual Funds that invest in debt, money market instruments and equity and equity related instruments depending on the asset allocation pattern and Investment Objective of the Scheme. As per the SEBI guidelines, a Fund of funds scheme shall not invest its assets other than in schemes of mutual funds, except to the extent of funds required for meeting the liquidity requirements for the purpose of repurchases or redemptions. Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities: 1. Units of various schemes of onshore or offshore Mutual Fund(s). 2. Obligations/ Term Deposits of banks (both public and private sector) and development financial institutions. 3. Money market instruments permitted by SEBI/RBI The units of the schemes of the Mutual Funds in which the Scheme propose to make investments in could be listed or unlisted, open/ closed ended. The units may be acquired through subscription to the units during the New Fund Offer of the schemes or by subscriptions on on-going basis in case of open ended schemes. The inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph 12.30 of the Master Circular pertaining to Inter-Scheme transfer of investments.	The corpus of the Scheme will be invested in the schemes of domestic Mutual Funds in line with the asset allocation pattern and Investment Objective of the Scheme. As per the SEBI guidelines, a Fund of funds scheme shall not invest its assets other than in schemes of mutual funds, except to the extent of funds required for meeting the liquidity requirements for the purpose of repurchases or redemptions. Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities: 1) Units of Mutual Funds 2) Obligations/ Term Deposits of banks (both public and private sector) and development financial institutions. 3) Money market instruments permitted by SEBI/RBI The units of the schemes of the Mutual Funds in which the Scheme propose to make investments in could be listed or unlisted, open/ closed ended. The units may be acquired through subscription to the units during the New Fund Offer of the schemes or by subscriptions on on-going basis in case of open ended schemes. The inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph 12.30 of the Master Circular pertaining to Inter-Scheme transfer of investments.
Exit Load	<ul style="list-style-type: none"> If units redeemed or switched out within 12 months from the date of allotment - 1 % of applicable NAV. If units redeemed or switched out after 12 month from the date of allotment - Nil. However, the Trustee shall have a right to prescribe or modify the load structure with prospective effect subject to a maximum prescribed under the Regulations.	Nil However, the Trustee shall have a right to prescribe or modify the load structure with prospective effect subject to a maximum prescribed under the Regulations.
Risk Factors	-	Inclusion of risk factors with respect to changes in asset allocation Risks associated with Arbitrage Schemes The primary objective of arbitrage schemes is to identify and exploit price discrepancies in various markets. However, price differences may narrow or disappear before the arbitrage opportunity is executed, thus reducing or eliminating potential profits. Security prices are fluctuating and therefore timing discrepancies or delays in executing trades may impact profits. Identification and exploitation of the discrepancies involve uncertainty as the fund managers may not be able to recognize the opportunities or may not be able to take advantage of the same in time. In addition, insufficient liquidity in one or more markets may make it difficult to execute trades at desired prices, impacting the effectiveness of the arbitrage strategy. Errors in trade execution, technology failures, or problems with the trading platform may impact returns. In case the trade is entered with a counterparty rather than an exchange, there is a counterparty risk that the trading partner defaults or fails to honor the trade which may result in a loss.

Note: All other features of the Scheme except those mentioned above will remain unchanged.

Pursuant to the aforesaid changes in the Scheme, the unitholder holding units under the Scheme as on April 04, 2025 have an option to redeem their units, without any exit load till May 07, 2025, subject to provisions of applicable cut-off time.

Please note that the provision of this exit option is purely discretionary and does not imply that the investors are required to compulsorily redeem their investments.

Pursuant to change in attributes of the Scheme, unitholders are advised to consult their professional tax advisors for tax advice on the Scheme.

The Investors are further requested to note that, subsequent to the effective date, the change in the name of the Scheme would be carried out on the stock exchange/ depositories and other platforms in due course.

We assure you that these changes are in line with our best endeavors to serve you better. All other features and terms and conditions of the Scheme shall remain unchanged.

This Notice-cum-Addendum forms an integral part of the SID/KIM issued for the Scheme, read with the addendums issued from time to time.

For ICICI Prudential Asset Management Company Limited
 Sd/-
Authorised Signatory

Place: Mumbai
 Date : April 02, 2025
 No. 003/04/2025

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com
 Investors are requested to periodically review and update their KYC details along with their mobile number and email id.
 To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Rajasthan State Mines & Minerals Limited
 (A Government of Rajasthan Enterprise), 4, Meera Marg, Udaipur - 313001, Phone: (0294)2427177 / 2423761-67, Fax (0294) 2423768, 2423773, Email: contracts@rsmml.co.in
 Date - 02/04/2025

Detailed Notice Inviting Tender

NIT No. & Date	Description of Work
e-Tender no. R5MM/CO/ GGM (Cont) Cont-29/ 2024-25 dated 28.03.2025	Appointment of Mine developer and operator for Mining and Marketing of Mineral Sandstone from B-Block of Lease area, village Paharpur, Tehsil: Roopwas, Distt: Bharatpur, Rajasthan Area. 98.9741 Hectare. Contract value Rs. 17790.00 Lac, EMD in Rs. 356 Lac. Tender Fees Rs. 4720/-.

Other terms & conditions have been given in detailed tender for which please visit us at our website www.rsmm.com or www.sppp.rajasthan.gov.in or eproc.rajasthan.gov.in or Sr. Manager (Contract) on above address.
 Raj-Sammal/C/25/149 Dy. General Manager (P&A)

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAYA CONSTRUCTION COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	MAYA CONSTRUCTION COMPANY PRIVATE LIMITED
2. Date of incorporation of corporate debtor	17/03/2004
3. Authority under which corporate debtor is incorporated / registered	RoC Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U45201GJ2004PT0062612
5. Address of the registered office and principal office (if any) of corporate debtor	31.32 Pitthvi Park Shopping Center Hanwala Road, Parshwanath Township, New Naroda Ahmedabad - 382346 Gujarat
6. Insolvency commencement date in respect of corporate debtor	28-03-2025 (Order received on 01-04-2025)
7. Estimated date of closure of insolvency resolution process	24-09-2025
8. Name and registration number of the insolvency professional acting as Interim resolution professional	Name: Dharmendra Dheliya Reg No.: IBI/PA/001/IP/00251/2017-2018/10480
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: A/201, Sunyadeep Tower, Nr. Navneet Prakashan, Gurukul Road, Memnagar, Ahmedabad, Gujarat - 380052 Email ID: dheliya@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Dharmendra Dheliya B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054 Email ID: mayaocrs@gmail.com
11. Last date for submission of claims	11-04-2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be ascertained
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	To be ascertained
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054 Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Maya Construction Company Private Limited** on **28th March, 2025**. The creditors of **Maya Construction Company Private Limited**, are hereby called upon to submit their claims with proof on or before **11th April 2025** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class to be ascertained in Form CA. Submission of false or misleading proofs of claim shall attract penalties.
 (Dharmendra Dheliya)
 Interim Resolution Professional
 In the matter of **Maya Construction Company Private Limited**
 Registration Number : IBI/PA-001/IP-00251/2017-2018/10480
 AFA Number: AA1/10480/02/300625/106888
 Date : 03rd April, 2025
 Place : Ahmedabad
 AFA valid upto 30/06/2025

SUMEDHA
 adding values to value

Sumedha Fiscal Services Ltd.
 CIN : L70101WB1989PLC047465
 Registered & Corporate Office :
 6A, Geetanjali, 8B, Middleton Street, Kolkata - 700071
 Tel. - 91 33 2229 8936 / 6758
 E-mail: investors@sumedhafiscal.com Website: www.sumedhafiscal.com

NOTICE OF POSTAL BALLOT

Notice is hereby given to the Members of Sumedha Fiscal Services Limited ("the Company") that pursuant to the provisions of Sections 108 and 110 & other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") including any statutory modification(s) or re-enactment(s) thereof for the time being in force, and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA"), Government of India, for conducting postal ballot through electronic voting (remote e-voting) vide General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020 and subsequent circulars issued in this regard, the latest being 9/2024 dated September 19, 2024 issued by the MCA (hereinafter collectively referred to as "MCA Circulars"), Secretarial Standard-2 ("SS-2") issued by the Institute of Company Secretaries of India and any other applicable laws, rules and regulations (including any statutory modification or re-enactment thereof for the time being in force and as amended from time to time), if any, approval of the Members of the Company is sought through Postal Ballot only by way of electronic means ("remote e-voting") in relation to the following **Special Business** by way of Special Resolution as set out in the Postal Ballot Notice ("Notice") dated **Tuesday, February 04, 2025**:

Sl. No.	Agenda Item
1.	Re-appointment of Mr. Bhawani Shankar Rathi (DIN: 00028499) as Wholtime Director of the Company.

Members are hereby informed that:
 1. The detailed explanatory statement pursuant to Section 102(1) of the Act read with Rules, setting out all the material facts relating to the resolution, forms part of the Notice.
 2. In accordance with the MCA Circulars, the Notice is being sent only by electronic mode to those members whose names appear on the Register of Members / List of Beneficial Owners as on **Friday, 28th March, 2025 ("Cut-Off Date")** received from the Depositories and whose e-mail address is registered with the Company/ Depositories. Physical copies of the Postal Ballot Notice along with postal ballot forms and pre-paid business reply envelopes are not being sent to Members for this Postal Ballot.
 3. The **Notice** along with the explanatory statement is **available** on the website of the Company i.e. www.sumedhafiscal.com, website of remote e-voting service provider Central Depository Services (India) Limited ("CDSL") and on the website of BSE Limited, i.e., www.bseindia.com.
 4. The Company has **completed dispatch of Postal Ballot Notice** through e-mail on **Wednesday, April 02, 2025** to the members whose e-mail address are registered with the Company or with the Depositories as on the Cut-Off Date.
 5. In accordance with the MCA Circulars, the Company has made necessary arrangements for the members to register their e-mail address. Members who have not registered their e-mail address are requested to register the same.
 6. Members would be able to cast their votes and convey their assent (FOR) or dissent (AGAINST) to the proposed resolution only through the remote e-voting process. Members whose names appear on the Register of Members / List of Beneficial Owners as on the Cut-Off Date will only be considered eligible for the purpose of e-voting. A person who becomes a member after the Cut-Off Date should treat this notice for information purpose only.
 7. The detailed procedure / instructions on the process of remote e-voting including the manner in which the Members who have not yet registered their email addresses can register their email address and/ or cast their vote, are specified in the Notice.
 8. Voting rights of a Member / Beneficial Owner (in case of electronic shareholding) shall be in proportion to his/her/its shareholding in the paid-up equity share capital of the Company.
 9. Remote e-voting facility shall **commence on Monday, 07th April, 2025 (9:00 A.M. IST) and end on Tuesday, 06th May, 2025 (5:00 P.M. IST) (both days inclusive)**, thereafter, the remote e-voting module shall be disabled by CDSL. Once the vote on a resolution is cast by a member, no change will be allowed subsequently.
 10. The Company has appointed Mr. Asit Kumar Labh, a Practising Company Secretary, as Scrutinizer for conducting the Postal Ballot process in a fair and transparent manner. The Scrutinizer's decision on the validity of the Postal Ballot shall be final.
 11. The results along with Scrutinizers Report shall be declared on or before **Wednesday, 07th May, 2025** by placing the same on the website of the Company at www.sumedhafiscal.com and will also be communicated to the Stock Exchanges i.e. BSE & CSE, and Central Depository Services (India) Limited.
 12. Any **grievances** connected with the Postal Ballot may be addressed to the Company at investors@sumedhafiscal.com or the RTA (MAHESHWARI DATAMATICS PRIVATE LIMITED) at mdpldc@yahoo.com. For any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQ") and e-voting manual available at www.evotingindia.com under help section or write an email to helpdesk@cdslindia.com.

For SUMEDHA FISCAL SERVICES LIMITED
 Sd/-
Dhwani Fatehpuria
 Company Secretary
 Place : Kolkata
 Date : April 02, 2025
 Membership No. FCS 12817



ICICI Prudential Asset Management Company Limited

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ONE BKC, A - Wing, 13th Floor, Bandra-Kurla Complex, Bandra (East), Mumbai - 400 051; Tel: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirilon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel: 022 2685 2000 Fax: 022 26868313

Notice-cum-Addendum to the Scheme Information Document (SID) and Key Information Memorandum (KIM) of ICICI Prudential Income Optimizer Fund (FOF) (the Scheme)

NOTICE IS HEREBY GIVEN THAT pursuant to SEBI's letter to AMFI dated February 06, 2025 on 'Framework for launching of Fund of Fund (FOF) schemes with multiple underlying Funds' (the Framework), ICICI Prudential Trust Limited (the Trustee) and ICICI Prudential Asset Management Company Limited (the AMC) have approved categorization of ICICI Prudential Income Optimizer Fund (FOF) with effect from April 07, 2025 ("Effective Date").

Scheme Name	Scheme Code
ICICI Prudential Income Optimizer Fund (FOF)	ICIC/O/O/FOD/03/10/0024

A. Rationale for changes in the Scheme:
 Pursuant to the Framework for (FOF) schemes with multiple underlying Funds, the asset management companies have been directed to comply with the provisions of the Framework and to re-categorise the existing FOF schemes having multiple underlying funds within three months from the date of receipt of communication of the Framework.

B. Details of the changes are as follows:

Particulars	Existing	Revised
Name of the Scheme	ICICI Prudential Income Optimizer Fund (FOF)	ICICI Prudential Income plus Arbitrage Active FOF
Type of the Scheme	An open ended fund of funds scheme predominantly investing in debt oriented schemes and may also invest in equity & hybrid schemes.	An open ended fund of funds scheme investing in Debt oriented and arbitrage schemes.
Product labelling	<ul style="list-style-type: none"> Regular Income An open ended fund of funds scheme predominantly investing in debt oriented schemes and will also invest in equity & hybrid schemes 	<ul style="list-style-type: none"> Short Term Savings An open ended fund of funds scheme investing in Debt Oriented and arbitrage schemes
Category of the Scheme	Other Scheme – Fund of Fund	Hybrid FOF – Income plus Arbitrage FOF
Investment Objective	The primary objective of the Scheme is to generate regular income by predominantly investing in debt oriented schemes. The Scheme will also invest in equity oriented & hybrid oriented schemes with an aim to generate capital appreciation. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.	The primary objective of the Scheme is to invest in Debt oriented schemes and Arbitrage schemes in order to generate regular income. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.

Relevant extract of the Asset Allocation Pattern	Instrument		Approximate Allocation (% of corpus)	
	Minimum	Maximum	Minimum	Maximum
Equity Oriented Schemes	10	65	95	100
Debt oriented schemes & Hybrid oriented schemes	65	90	0	5
Money Market Instruments (with maturity not exceeding 91 days), including Tri-Party Repo*, cash & cash equivalents	0	5	0	5

*or similar instruments as may be permitted by RBI/ SEBI.

What are the Investment Strategies
 Subject to the Regulations and other prevailing laws as applicable, the Scheme can invest in any (but not exclusively) of the following category of schemes:
 1. Units of Equity oriented Schemes;
 2. Units of Debt oriented Schemes;
 3. Units of Hybrid oriented Schemes;
 The Scheme will invest based on the investment objective and asset allocation pattern as set out in this SID. The fund manager based on their outlook will decide on the weightage of each scheme.
 For investing in debt oriented schemes, the investment team of the AMC will study the macro economic conditions, including the political, economic environment and factors affecting liquidity and interest rates.
 With an aim to generate capital appreciation, the Scheme will invest in equity oriented & hybrid oriented schemes.

Benchmark
 NIFTY 50 TRI (35%) + CRISIL Composite Bond Index (65%)

Particulars	Existing	Revised
Where will the Scheme invest	The corpus of the Scheme will be invested in the schemes of domestic or offshore Mutual Funds that invest in debt, money market instruments and equity and equity related instruments depending on the asset allocation pattern and Investment Objective of the Scheme. As per the SEBI guidelines, a Fund of funds scheme shall not invest its assets other than in schemes of mutual funds, except to the extent of funds required for meeting the liquidity requirements for the purpose of repurchases or redemptions. Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities: 1. Units of various schemes of onshore or offshore Mutual Fund(s). 2. Obligations/ Term Deposits of banks (both public and private sector) and development financial institutions. 3. Money market instruments permitted by SEBI/RBI The units of the schemes of the Mutual Funds in which the Scheme propose to make investments in could be listed or unlisted, open/ closed ended. The units may be acquired through subscription to the units during the New Fund Offer of the schemes or by subscriptions on on-going basis in case of open ended schemes. The inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph 12.30 of the Master Circular pertaining to Inter-Scheme transfer of investments.	The corpus of the Scheme will be invested in the schemes of domestic Mutual Funds in line with the asset allocation pattern and Investment Objective of the Scheme. As per the SEBI guidelines, a Fund of funds scheme shall not invest its assets other than in schemes of mutual funds, except to the extent of funds required for meeting the liquidity requirements for the purpose of repurchases or redemptions. Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities: 1) Units of Mutual Funds 2) Obligations/ Term Deposits of banks (both public and private sector) and development financial institutions. 3) Money market instruments permitted by SEBI/RBI The units of the schemes of the Mutual Funds in which the Scheme propose to make investments in could be listed or unlisted, open/ closed ended. The units may be acquired through subscription to the units during the New Fund Offer of the schemes or by subscriptions on on-going basis in case of open ended schemes. The inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph 12.30 of the Master Circular pertaining to Inter-Scheme transfer of investments.
Exit Load	<ul style="list-style-type: none"> If units redeemed or switched out within 12 months from the date of allotment - 1 % of applicable NAV. If units redeemed or switched out after 12 month from the date of allotment - Nil. However, the Trustee shall have a right to prescribe or modify the load structure with prospective effect subject to a maximum prescribed under the Regulations.	Nil However, the Trustee shall have a right to prescribe or modify the load structure with prospective effect subject to a maximum prescribed under the Regulations.
Risk Factors	-	Inclusion of risk factors with respect to changes in asset allocation Risks associated with Arbitrage Schemes The primary objective of arbitrage schemes is to identify and exploit price discrepancies in various markets. However, price differences may narrow or disappear before the arbitrage opportunity is executed, thus reducing or eliminating potential profits. Security prices are fluctuating and therefore timing discrepancies or delays in executing trades may impact profits. Identification and exploitation of the discrepancies involve uncertainty as the fund managers may not be able to recognize the opportunities or may not be able to take advantage of the same in time. In addition, insufficient liquidity in one or more markets may make it difficult to execute trades at desired prices, impacting the effectiveness of the arbitrage strategy. Errors in trade execution, technology failures, or problems with the trading platform may impact returns. In case the trade is entered with a counterparty rather than an exchange, there is a counterparty risk that the trading partner defaults or fails to honor the trade which may result in a loss.

Note: All other features of the Scheme except those mentioned above will remain unchanged.
 Pursuant to the aforesaid changes in the Scheme, the unitholder holding units under the Scheme as on April 04, 2025 have an option to redeem their units, without any exit load till May 07, 2025, subject to provisions of applicable cut-off time.
 Please note that the provision of this exit option is purely discretionary and does not imply that the investors are required to compulsorily redeem their investments.
 Pursuant to change in attributes of the Scheme, unitholders are advised to consult their professional tax advisors for tax advice on the Scheme.
 The Investors are further requested to note that, subsequent to the effective date, the change in the name of the Scheme would be carried out on the stock exchange/ depositories and other platforms in due course.
 We assure you that these changes are in line with our best endeavors to serve you better. All other features and terms and conditions of the Scheme shall remain unchanged.
 This Notice-cum-Addendum forms an integral part of the SID/KIM issued for the Scheme, read with the addendums issued from time to time.

For ICICI Prudential Asset Management Company Limited

Place: Mumbai Sd/-
 Date : April 02, 2025 Authorized Signatory
 No. 003/04/2025

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com
 Investors are requested to periodically review and update their KYC details along with their mobile number and email id.
 To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfiindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Rajasthan State Mines & Minerals Limited
 (A Government of Rajasthan Enterprise), 4, Meera Marg, Udaipur - 313001, Phone: (0294)2427177 / 2423763-67, Fax (0294) 2423768, 2423773, Email: contracts@rsmml.co.in
 Date - 02/04/2025

Detailed Notice Inviting Tender

NIT No. & Date	Description of Work
e-Tender no. RSMML/CO/ GGM (Cont) Cont-29/ 2024-25 dated 28.03.2025 UBN No. MML2425WL0800240	Appointment of Mine developer and operator for Mining and Marketing of Mineral Sandstone from B-Block of Lease area, village Paharpur, Tehsil: Roopwas, Distt: Bharatpur, Rajasthan Area. 98.9741 Hectare. Contract value Rs. 17790.00 Lac, EMD in Rs. 356 Lac. Tender Fees Rs. 4720/-

Other terms & conditions have been given in detailed tender for which please visit us at our website www.rsmml.com or www.sppp.rajasthan.gov.in or eproc.rajasthan.gov.in or Sr. Manager (Contract) on above address.
 Raj-Samwal/CS/25/149 By: General Manager (P&A)

**FORM A
PUBLIC ANNOUNCEMENT**
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
MAYA CONSTRUCTION COMPANY PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	MAYA CONSTRUCTION COMPANY PRIVATE LIMITED
2. Date of incorporation of corporate debtor	17/03/2004
3. Authority under which corporate debtor is incorporated / registered	RoC Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U45201GJ2004PT0062612
5. Address of the registered office and principal office (if any) of corporate debtor	31.32 Pitthvi Park Shopping Center Hanvika Road, Peshawar Township, New Naroda Ahmedabad - 382346 Gujarat
6. Insolvency commencement date in respect of corporate debtor	28-03-2025 (Order received on 01-04-2025)
7. Estimated date of closure of insolvency resolution process	24-09-2025
8. Name and registration number of the insolvency professional acting as Interim resolution professional	Name: Dharmendra Dheliya Reg No.: IBSI/IPA-001/IP-00251/2017-2018/10480
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: A/201, Sunyadeep Tower, Nr. Navneet Prakashan, Gunjuli road, Memnagar, Ahmedabad, Gujarat - 380052 Email ID: dheliya@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Dharmendra Dheliya B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054 Email ID: mayacons.orp@gmail.com
11. Last date for submission of claims	11-04-2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be ascertained
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	To be ascertained
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054 Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Maya Construction Company Private Limited** on **28th March, 2025**. The creditors of **Maya Construction Company Private Limited**, are hereby called upon to submit their claims with proof on or before **11th April 2025** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class to be ascertained in Form CA. Submission of false or misleading proofs of claim shall attract penalties. (Dharmendra Dheliya) Interim Resolution Professional In the matter of Maya Construction Company Private Limited Registration Number : IBSI/IPA-001/IP-00251/2017-2018/10480 AFA Number: AA1/10480/02/300625/106888 Date : 03rd April, 2025 Place : Ahmedabad AFA valid upto 30/06/2025

SUMEDHA
adding values to value

Sumedha Fiscal Services Ltd.
 CIN : L70101WB1989PLC047465
 Registered & Corporate Office : 6A, Geetanjali, 8B, Middleton Street, Kolkata - 700071
 Tel. - 91 33 2229 8936 / 6758
 E-mail: investors@sumedhafiscal.com Website: www.sumedhafiscal.com

NOTICE OF POSTAL BALLOT

Notice is hereby given to the Members of Sumedha Fiscal Services Limited ("the Company") that pursuant to the provisions of Sections 108 and 110 & other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") including any statutory modification(s) or re-enactment(s) thereof for the time being in force, and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA"), Government of India, for conducting postal ballot through electronic voting (remote e-voting) vide General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020 and subsequent circulars issued in this regard, the latest being 9/2024 dated September 19, 2024 issued by the MCA (hereinafter collectively referred to as "MCA Circulars"), Secretarial Standard-2 ("SS-2") issued by the Institute of Company Secretaries of India and any other applicable laws, rules and regulations (including any statutory modification or re-enactment thereof for the time being in force and as amended from time to time), if any, approval of the Members of the Company is sought through Postal Ballot only by way of electronic means ("remote e-voting") in relation to the following **Special Business** by way of Special Resolution as set out in the Postal Ballot Notice ("Notice") dated **Tuesday, February 04, 2025**:

Sl. No.	Agenda Item
1.	Re-appointment of Mr. Bhawani Shankar Rathi (DIN: 00028499) as Wholetime Director of the Company.

Members are hereby informed that:
 1. The detailed explanatory statement pursuant to Section 102(1) of the Act read with Rules, setting out all the material facts relating to the resolution, forms part of the Notice.
 2. In accordance with the MCA Circulars, the Notice is being sent only by electronic mode to those members whose names appear on the Register of Members / List of Beneficial Owners as on **Friday, 28th March, 2025 ("Cut-Off Date")** received from the Depositories and whose e-mail address is registered with the Company/ Depositories. Physical copies of the Postal Ballot Notice along with postal ballot forms and pre-paid business reply envelopes are not being sent to Members for this Postal Ballot.
 3. The Notice along with the explanatory statement is available on the website of the Company i.e. www.sumedhafiscal.com, website of remote e-voting service provider Central Depository Services (India) Limited ("CDSL") and on the website of BSE Limited, i.e., www.bseindia.com.
 4. The Company has completed dispatch of Postal Ballot Notice through e-mail on **Wednesday, April 02, 2025** to the members whose e-mail address are registered with the Company or with the Depositories as on the Cut-Off Date.
 5. In accordance with the MCA Circulars, the Company has made necessary arrangements for the members to register their e-mail address. Members who have not registered their e-mail address are requested to register the same.
 6. Members would be able to cast their votes and convey their assent (FOR) or dissent (AGAINST) to the proposed resolution only through the remote e-voting process. Members whose names appear on the Register of Members / List of Beneficial Owners as on the Cut-Off Date will only be considered eligible for the purpose of e-voting. A person who becomes a member after the Cut-Off Date should treat this notice for information purpose only.
 7. The detailed procedure / instructions on the process of remote e-voting including the manner in which the Members who have not yet registered their email addresses can register their email address and/ or cast their vote, are specified in the Notice.
 8. Voting rights of a Member / Beneficial Owner (in case of electronic shareholding) shall be in proportion to his/her/its shareholding in the paid-up equity share capital of the Company.
 9. Remote e-voting facility shall commence on **Monday, 07th April, 2025 (9:00 A.M. IST) and end on Tuesday, 06th May, 2025 (5:00 P.M. IST) (both days inclusive)**, thereafter, the remote e-voting module shall be disabled by CDSL. Once the vote on a resolution is cast by a member, no change will be allowed subsequently.
 10. The Company has appointed Mr. Asit Kumar Labh, a Practicing Company Secretary, as Scrutinizer for conducting the Postal Ballot process in a fair and transparent manner. The Scrutinizer's decision on the validity of the Postal Ballot shall be final.
 11. The results along with Scrutinizers Report shall be declared on or before **Wednesday, 07th May, 2025** by placing the same on the website of the Company at www.sumedhafiscal.com and will also be communicated to the Stock Exchanges i.e. BSE & CSE, and Central Depository Services (India) Limited.
 12. Any grievances connected with the Postal Ballot may be addressed to the Company at investors@sumedhafiscal.com or the RTA (MAHESHWARI DATAMATICS PRIVATE LIMITED) at mdpldc@yahoo.com. For any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQ") and e-voting manual available at www.evotingindia.com under help section or write an email to helpdesk@cdsindia.com.

For SUMEDHA FISCAL SERVICES LIMITED
Sd/-
Dhwani Fatehpuria
Company Secretary
Place : Kolkata
Date : April 02, 2025
Membership No. FCS 12817



ICICI Prudential Asset Management Company Limited

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ONE BKC, A - Wing, 13th Floor, Bandra-Kurla Complex, Bandra (East), Mumbai - 400 051; Tel: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirilon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel: 022 2685 2000 Fax: 022 26868313

Notice-cum-Addendum to the Scheme Information Document (SID) and Key Information Memorandum (KIM) of ICICI Prudential Income Optimizer Fund (FOF) (the Scheme)

NOTICE IS HEREBY GIVEN THAT pursuant to SEBI's letter to AMFI dated February 06, 2025 on 'Framework for launching of Fund of Fund (FOF) schemes with multiple underlying Funds' (the Framework), ICICI Prudential Trust Limited (the Trustee) and ICICI Prudential Asset Management Company Limited (the AMC) have approved categorization of ICICI Prudential Income Optimizer Fund (FOF) with effect from April 07, 2025 ("Effective Date").

Scheme Name	Scheme Code
ICICI Prudential Income Optimizer Fund (FOF)	ICIC/O/O/FOD/03/10/0024

A. Rationale for changes in the Scheme:
 Pursuant to the Framework for (FOF) schemes with multiple underlying Funds, the asset management companies have been directed to comply with the provisions of the Framework and to re-categorise the existing FOF schemes having multiple underlying funds within three months from the date of receipt of communication of the Framework.

B. Details of the changes are as follows:

Particulars	Existing	Revised
Name of the Scheme	ICICI Prudential Income Optimizer Fund (FOF)	ICICI Prudential Income plus Arbitrage Active FOF
Type of the Scheme	An open ended fund of funds scheme predominantly investing in debt oriented schemes and may also invest in equity & hybrid schemes.	An open ended fund of funds scheme investing in Debt oriented and arbitrage schemes.
Product labelling	<ul style="list-style-type: none"> Regular Income An open ended fund of funds scheme predominantly investing in debt oriented schemes and will also invest in equity & hybrid schemes 	<ul style="list-style-type: none"> Short Term Savings An open ended fund of funds scheme investing in Debt Oriented and arbitrage schemes
Category of the Scheme	Other Scheme – Fund of Fund	Hybrid FOF – Income plus Arbitrage FOF
Investment Objective	The primary objective of the Scheme is to generate regular income by predominantly investing in debt oriented schemes. The Scheme will also invest in equity oriented & hybrid oriented schemes with an aim to generate capital appreciation. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.	The primary objective of the Scheme is to invest in Debt oriented schemes and Arbitrage schemes in order to generate regular income. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.

Relevant extract of the Asset Allocation Pattern	Existing		Revised	
	Instrument	Approximate Allocation (% of corpus)	Instrument	Approximate Allocation (% of corpus)
Equity Oriented Schemes	Equity Oriented Schemes	10	Units of Debt oriented Schemes and Arbitrage based Schemes	95
	Debt oriented schemes & Hybrid oriented schemes	65	Money Market instruments (with maturity not exceeding 91 days) including Tri-Party Repo*	5
	Money Market Instruments (with maturity not exceeding 91 days), including Tri-Party Repo*, cash & cash equivalents	0		
		5		

*or similar instruments as may be permitted by RBI/ SEBI.

What are the Investment Strategies
 Subject to the Regulations and other prevailing laws as applicable, the Scheme can invest in any (but not exclusively) of the following category of schemes:
 1. Units of Equity oriented Schemes;
 2. Units of Debt oriented Schemes;
 3. Units of Hybrid oriented Schemes;
 The Scheme will invest based on the investment objective and asset allocation pattern as set out in this SID. The fund manager based on their outlook will decide on the weightage of each scheme.
 For investing in debt oriented schemes, the investment team of the AMC will study the macro economic conditions, including the political, economic environment and factors affecting liquidity and interest rates.
 With an aim to generate capital appreciation, the Scheme will invest in equity oriented & hybrid oriented schemes.

Benchmark
 NIFTY 50 TRI (35%) + CRISIL Composite Bond Index (65%)

60% Nifty Composite Debt Index + 40% Nifty Arbitrage Index

Particulars	Existing	Revised
Where will the Scheme invest	The corpus of the Scheme will be invested in the schemes of domestic or offshore Mutual Funds that invest in debt, money market instruments and equity and equity related instruments depending on the asset allocation pattern and Investment Objective of the Scheme. As per the SEBI guidelines, a Fund of funds scheme shall not invest its assets other than in schemes of mutual funds, except to the extent of funds required for meeting the liquidity requirements for the purpose of repurchases or redemptions. Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities: 1. Units of various schemes of onshore or offshore Mutual Fund(s). 2. Obligations/ Term Deposits of banks (both public and private sector) and development financial institutions. 3. Money market instruments permitted by SEBI/RBI The units of the schemes of the Mutual Funds in which the Scheme propose to make investments in could be listed or unlisted, open/ closed ended. The units may be acquired through subscription to the units during the New Fund Offer of the schemes or by subscriptions on on-going basis in case of open ended schemes. The inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph 12.30 of the Master Circular pertaining to Inter-Scheme transfer of investments.	The corpus of the Scheme will be invested in the schemes of domestic Mutual Funds in line with the asset allocation pattern and Investment Objective of the Scheme. As per the SEBI guidelines, a Fund of funds scheme shall not invest its assets other than in schemes of mutual funds, except to the extent of funds required for meeting the liquidity requirements for the purpose of repurchases or redemptions. Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities: 1) Units of Mutual Funds 2) Obligations/ Term Deposits of banks (both public and private sector) and development financial institutions. 3) Money market instruments permitted by SEBI/RBI The units of the schemes of the Mutual Funds in which the Scheme propose to make investments in could be listed or unlisted, open/ closed ended. The units may be acquired through subscription to the units during the New Fund Offer of the schemes or by subscriptions on on-going basis in case of open -ended schemes. The inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph 12.30 of the Master Circular pertaining to Inter-Scheme transfer of investments.
Exit Load	<ul style="list-style-type: none"> If units redeemed or switched out within 12 months from the date of allotment - 1 % of applicable NAV. If units redeemed or switched out after 12 month from the date of allotment - Nil. However, the Trustee shall have a right to prescribe or modify the load structure with prospective effect subject to a maximum prescribed under the Regulations.	Nil However, the Trustee shall have a right to prescribe or modify the load structure with prospective effect subject to a maximum prescribed under the Regulations.
Risk Factors	-	Inclusion of risk factors with respect to changes in asset allocation Risks associated with Arbitrage Schemes The primary objective of arbitrage schemes is to identify and exploit price discrepancies in various markets. However, price differences may narrow or disappear before the arbitrage opportunity is executed, thus reducing or eliminating potential profits. Security prices are fluctuating and therefore timing discrepancies or delays in executing trades may impact profits. Identification and exploitation of the discrepancies involve uncertainty as the fund managers may not be able to recognize the opportunities or may not be able to take advantage of the same in time. In addition, insufficient liquidity in one or more markets may make it difficult to execute trades at desired prices, impacting the effectiveness of the arbitrage strategy. Errors in trade execution, technology failures, or problems with the trading platform may impact returns. In case the trade is entered with a counterparty rather than an exchange, there is a counterparty risk that the trading partner defaults or fails to honor the trade which may result in a loss.

Note: All other features of the Scheme except those mentioned above will remain unchanged.

Pursuant to the aforesaid changes in the Scheme, the unitholder holding units under the Scheme as on April 04, 2025 have an option to redeem their units, without any exit load till May 07, 2025, subject to provisions of applicable cut-off time.

Please note that the provision of this exit option is purely discretionary and does not imply that the investors are required to compulsorily redeem their investments.

Pursuant to change in attributes of the Scheme, unitholders are advised to consult their professional tax advisors for tax advice on the Scheme.

The Investors are further requested to note that, subsequent to the effective date, the change in the name of the Scheme would be carried out on the stock exchange/ depositories and other platforms in due course.

We assure you that these changes are in line with our best endeavors to serve you better. All other features and terms and conditions of the Scheme shall remain unchanged.

This Notice-cum-Addendum forms an integral part of the SID/KIM issued for the Scheme, read with the addendums issued from time to time.

For ICICI Prudential Asset Management Company Limited
 Place: Mumbai Sd/-
 Date : April 02, 2025 Authorized Signatory
 No. 003/04/2025

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Rajasthan State Mines & Minerals Limited
 (A Government of Rajasthan Enterprise), 4, Meera Marg, Udaipur - 313001, Phone: (0294)2427177 / 2423761-67, Fax (0294) 2423768, 2423773, Email: contracts@rsmm.co.in, contracts@rajasthan.gov.in
 Date - 02/04/2025

Detailed Notice Inviting Tender

NIT No. & Date	Description of Work
e-Tender no. R5MM/CO/ GGM (Cont) Cont-29/ 2024-25 dated 28.03.2025	Appointment of Mine developer and operator for Mining and Marketing of Mineral Sandstone from B-Block of Lease area, village Paharpur, Tehsil: Roopwas, Distt: Bharatpur, Rajasthan Area. 98.9741 Hectare. Contract value Rs. 17790.00 Lac, EMD in Rs. 356 Lac. Tender Fees Rs. 4720/-

Other terms & conditions have been given in detailed tender for which please visit us at our website www.rsmm.com or www.sppp.rajasthan.gov.in or eproc.rajasthan.gov.in or Sr. Manager (Contract) on above address.
 Raj-Sammal/C/25/149 Dy. General Manager (P&A)

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAYA CONSTRUCTION COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	MAYA CONSTRUCTION COMPANY PRIVATE LIMITED
2. Date of incorporation of corporate debtor	17/03/2004
3. Authority under which corporate debtor is incorporated / registered	RoC Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U45201GJ2004PT0062612
5. Address of the registered office and principal office (if any) of corporate debtor	31.32 Pitthvi Park Shopping Center Hanvika Road, Parshwanath Township, New Naroda Ahmedabad - 382346 Gujarat
6. Insolvency commencement date in respect of corporate debtor	28-03-2025 (Order received on 01-04-2025)
7. Estimated date of closure of insolvency resolution process	24-09-2025
8. Name and registration number of the insolvency professional acting as Interim resolution professional	Name: Dharmendra Dheliya Reg No.: IBI/IFA/001/IP/00251/2017-2018/10480
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: A/201, Sunyadeep Tower, Nr. Navneet Prakashan, Gurukul Road, Memnagar, Ahmedabad, Gujarat - 380052 Email ID: dheliya@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Dharmendra Dheliya B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054 Email ID: mayaocrs.crp@gmail.com
11. Last date for submission of claims	11-04-2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be ascertained
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	To be ascertained
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054 Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Maya Construction Company Private Limited** on **28th March, 2025**. The creditors of **Maya Construction Company Private Limited**, are hereby called upon to submit their claims with proof on or before **11th April 2025** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class to be ascertained in Form CA. Submission of false or misleading proofs of claim shall attract penalties. (Dharmendra Dheliya) Interim Resolution Professional In the matter of Maya Construction Company Private Limited Registration Number : IBI/IFA-001/IP-00251/2017-2018/10480 AFA Number: AA1/10480/02/300625/106888 Date : 03rd April, 2025 Place : Ahmedabad AFA valid upto 30/06/2025

SUMEDHA
 adding values to value

Sumedha Fiscal Services Ltd.
 CIN : L70101WB1989PLC047465
 Registered & Corporate Office : 6A, Geetanjali, 8B, Middleton Street, Kolkata - 700071
 Tel. - 91 33 2229 8936 / 6758
 E-mail: investors@sumedhafiscal.com Website: www.sumedhafiscal.com

NOTICE OF POSTAL BALLOT

Notice is hereby given to the Members of Sumedha Fiscal Services Limited ("the Company") that pursuant to the provisions of Sections 108 and 110 & other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") including any statutory modification(s) or re-enactment(s) thereof for the time being in force, and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA"), Government of India, for conducting postal ballot through electronic voting (remote e-voting) vide General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020 and subsequent circulars issued in this regard, the latest being 9/2024 dated September 19, 2024 issued by the MCA (hereinafter collectively referred to as "MCA Circulars"), Secretarial Standard-2 ("SS-2") issued by the Institute of Company Secretaries of India and any other applicable laws, rules and regulations (including any statutory modification or re-enactment thereof for the time being in force and as amended from time to time), if any, approval of the Members of the Company is sought through Postal Ballot only by way of electronic means ("remote e-voting") in relation to the following **Special Business** by way of Special Resolution as set out in the Postal Ballot Notice ("Notice") dated **Tuesday, February 04, 2025**:

Sl. No.	Agenda Item
1.	Re-appointment of Mr. Bhawani Shankar Rathi (DIN: 00028499) as Wholetime Director of the Company.

Members are hereby informed that:
 1. The detailed explanatory statement pursuant to Section 102(1) of the Act read with Rules, setting out all the material facts relating to the resolution, forms part of the Notice.
 2. In accordance with the MCA Circulars, the Notice is being sent only by electronic mode to those members whose names appear on the Register of Members / List of Beneficial Owners as on **Friday, 28th March, 2025 ("Cut-Off Date")** received from the Depositories and whose e-mail address is registered with the Company/ Depositories. Physical copies of the Postal Ballot Notice along with postal ballot forms and pre-paid business reply envelopes are not being sent to Members for this Postal Ballot.
 3. The **Notice** along with the explanatory statement is **available** on the website of the Company i.e. www.sumedhafiscal.com, website of remote e-voting service provider Central Depository Services (India) Limited ("CDSL") and on the website of BSE Limited, i.e., www.bseindia.com.
 4. The Company has **completed dispatch of Postal Ballot Notice** through e-mail on **Wednesday, April 02, 2025** to the members whose e-mail address are registered with the Company or the Depositories as on the Cut-Off Date.
 5. In accordance with the MCA Circulars, the Company has made necessary arrangements for the members to register their e-mail address. Members who have not registered their e-mail address are requested to register the same.
 6. Members would be able to cast their votes and convey their assent (FOR) or dissent (AGAINST) to the proposed resolution only through the remote e-voting process. Members whose names appear on the Register of Members / List of Beneficial Owners as on the Cut-Off Date will only be considered eligible for the purpose of e-voting. A person who becomes a member after the Cut-Off Date should treat this notice for information purpose only.
 7. The detailed procedure / instructions on the process of remote e-voting including the manner in which the Members who have not yet registered their email addresses can register their email address and/ or cast their vote, are specified in the Notice.
 8. Voting rights of a Member / Beneficial Owner (in case of electronic shareholding) shall be in proportion to his/her/its shareholding in the paid-up equity share capital of the Company.
 9. Remote e-voting facility shall **commence on Monday, 07th April, 2025 (9:00 A.M. IST) and end on Tuesday, 06th May, 2025 (5:00 P.M. IST) (both days inclusive)**, thereafter, the remote e-voting module shall be disabled by CDSL. Once the vote on a resolution is cast by a member, no change will be allowed subsequently.
 10. The Company has appointed Mr. Asit Kumar Labh, a Practising Company Secretary, as Scrutinizer for conducting the Postal Ballot process in a fair and transparent manner. The Scrutinizer's decision on the validity of the Postal Ballot shall be final.
 11. The results along with Scrutinizers Report shall be declared on or before **Wednesday, 07th May, 2025** by placing the same on the website of the Company at www.sumedhafiscal.com and will also be communicated to the Stock Exchanges i.e. BSE & CSE, and Central Depository Services (India) Limited.
 12. Any **grievances** connected with the Postal Ballot may be addressed to the Company at investors@sumedhafiscal.com or the RTA (MAHESHWARI DATAMATICS PRIVATE LIMITED) at mdpdc@yahoo.com. For any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQ") and e-voting manual available at www.evotingindia.com under help section or write an email to helpdesk@cdslindia.com.

For SUMEDHA FISCAL SERVICES LIMITED
 Sd/-
 Dhvani Fatehpuria
 Company Secretary
 Place : Kolkata
 Date : April 02, 2025
 Membership No. FCS 12817



ICICI Prudential Asset Management Company Limited

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ONE BKC, A - Wing, 13th Floor, Bandra-Kurla Complex, Bandra (East), Mumbai - 400 051; Tel: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirilon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel: 022 2685 2000 Fax: 022 26868313

Notice-cum-Addendum to the Scheme Information Document (SID) and Key Information Memorandum (KIM) of ICICI Prudential Income Optimizer Fund (FOF) (the Scheme)

NOTICE IS HEREBY GIVEN THAT pursuant to SEBI's letter to AMFI dated February 06, 2025 on 'Framework for launching of Fund of Fund (FOF) schemes with multiple underlying Funds' (the Framework), ICICI Prudential Trust Limited (the Trustee) and ICICI Prudential Asset Management Company Limited (the AMC) have approved categorization of ICICI Prudential Income Optimizer Fund (FOF) with effect from April 07, 2025 ("Effective Date").

Scheme Name	Scheme Code
ICICI Prudential Income Optimizer Fund (FOF)	ICIC/O/O/FOD/03/10/0024

A. Rationale for changes in the Scheme:
 Pursuant to the Framework for (FOF) schemes with multiple underlying Funds, the asset management companies have been directed to comply with the provisions of the Framework and to re-categorise the existing FOF schemes having multiple underlying funds within three months from the date of receipt of communication of the Framework.

B. Details of the changes are as follows:

Particulars	Existing	Revised
Name of the Scheme	ICICI Prudential Income Optimizer Fund (FOF)	ICICI Prudential Income plus Arbitrage Active FOF
Type of the Scheme	An open ended fund of funds scheme predominantly investing in debt oriented schemes and may also invest in equity & hybrid schemes.	An open ended fund of funds scheme investing in Debt oriented and arbitrage schemes.
Product labelling	<ul style="list-style-type: none"> Regular Income An open ended fund of funds scheme predominantly investing in debt oriented schemes and will also invest in equity & hybrid schemes 	<ul style="list-style-type: none"> Short Term Savings An open ended fund of funds scheme investing in Debt Oriented and arbitrage schemes
Category of the Scheme	Other Scheme – Fund of Fund	Hybrid FOF – Income plus Arbitrage FOF
Investment Objective	The primary objective of the Scheme is to generate regular income by predominantly investing in debt oriented schemes. The Scheme will also invest in equity oriented & hybrid oriented schemes with an aim to generate capital appreciation. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.	The primary objective of the Scheme is to invest in Debt oriented schemes and Arbitrage schemes in order to generate regular income. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.

Relevant extract of the Asset Allocation Pattern	Instrument		Approximate Allocation (% of corpus)	
	Minimum	Maximum	Minimum	Maximum
Equity Oriented Schemes		10	65	
Debt oriented schemes & Hybrid oriented schemes	65		90	
Money Market Instruments (with maturity not exceeding 91 days), including Tri-Party Repo*, cash & cash equivalents	0		5	

*or similar instruments as may be permitted by RBI/ SEBI.

What are the Investment Strategies
 Subject to the Regulations and other prevailing laws as applicable, the Scheme can invest in any (but not exclusively) of the following category of schemes:
 1. Units of Equity oriented Schemes;
 2. Units of Debt oriented Schemes;
 3. Units of Hybrid oriented Schemes;
 The Scheme will invest based on the investment objective and asset allocation pattern as set out in this SID. The fund manager based on their outlook will decide on the weightage of each scheme.
 For investing in debt oriented schemes, the investment team of the AMC will study the macro economic conditions, including the political, economic environment and factors affecting liquidity and interest rates.
 With an aim to generate capital appreciation, the Scheme will invest in equity oriented & hybrid oriented schemes.

Benchmark
 NIFTY 50 TRI (35%) + CRISIL Composite Bond Index (65%)

Particulars	Existing	Revised
Where will the Scheme invest	The corpus of the Scheme will be invested in the schemes of domestic or offshore Mutual Funds that invest in debt, money market instruments and equity and equity related instruments depending on the asset allocation pattern and Investment Objective of the Scheme. As per the SEBI guidelines, a Fund of funds scheme shall not invest its assets other than in schemes of mutual funds, except to the extent of funds required for meeting the liquidity requirements for the purpose of repurchases or redemptions. Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities: 1. Units of various schemes of onshore or offshore Mutual Fund(s). 2. Obligations/ Term Deposits of banks (both public and private sector) and development financial institutions. 3. Money market instruments permitted by SEBI/RBI The units of the schemes of the Mutual Funds in which the Scheme propose to make investments in could be listed or unlisted, open/ closed ended. The units may be acquired through subscription to the units during the New Fund Offer of the schemes or by subscriptions on on-going basis in case of open ended schemes. The inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph 12.30 of the Master Circular pertaining to Inter-Scheme transfer of investments.	The corpus of the Scheme will be invested in the schemes of domestic Mutual Funds in line with the asset allocation pattern and Investment Objective of the Scheme. As per the SEBI guidelines, a Fund of funds scheme shall not invest its assets other than in schemes of mutual funds, except to the extent of funds required for meeting the liquidity requirements for the purpose of repurchases or redemptions. Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities: 1) Units of Mutual Funds 2) Obligations/ Term Deposits of banks (both public and private sector) and development financial institutions. 3) Money market instruments permitted by SEBI/RBI The units of the schemes of the Mutual Funds in which the Scheme propose to make investments in could be listed or unlisted, open/ closed ended. The units may be acquired through subscription to the units during the New Fund Offer of the schemes or by subscriptions on on-going basis in case of open ended schemes. The inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph 12.30 of the Master Circular pertaining to Inter-Scheme transfer of investments.
Exit Load	<ul style="list-style-type: none"> If units redeemed or switched out within 12 months from the date of allotment - 1 % of applicable NAV. If units redeemed or switched out after 12 month from the date of allotment - Nil. However, the Trustee shall have a right to prescribe or modify the load structure with prospective effect subject to a maximum prescribed under the Regulations.	Nil However, the Trustee shall have a right to prescribe or modify the load structure with prospective effect subject to a maximum prescribed under the Regulations.
Risk Factors	-	Inclusion of risk factors with respect to changes in asset allocation Risks associated with Arbitrage Schemes The primary objective of arbitrage schemes is to identify and exploit price discrepancies in various markets. However, price differences may narrow or disappear before the arbitrage opportunity is executed, thus reducing or eliminating potential profits. Security prices are fluctuating and therefore timing discrepancies or delays in executing trades may impact profits. Identification and exploitation of the discrepancies involve uncertainty as the fund managers may not be able to recognize the opportunities or may not be able to take advantage of the same in time. In addition, insufficient liquidity in one or more markets may make it difficult to execute trades at desired prices, impacting the effectiveness of the arbitrage strategy. Errors in trade execution, technology failures, or problems with the trading platform may impact returns. In case the trade is entered with a counterparty rather than an exchange, there is a counterparty risk that the trading partner defaults or fails to honor the trade which may result in a loss.

Note: All other features of the Scheme except those mentioned above will remain unchanged.

Pursuant to the aforesaid changes in the Scheme, the unitholder holding units under the Scheme as on April 04, 2025 have an option to redeem their units, without any exit load till May 07, 2025, subject to provisions of applicable cut-off time.

Please note that the provision of this exit option is purely discretionary and does not imply that the investors are required to compulsorily redeem their investments.

Pursuant to change in attributes of the Scheme, unitholders are advised to consult their professional tax advisors for tax advice on the Scheme.

The Investors are further requested to note that, subsequent to the effective date, the change in the name of the Scheme would be carried out on the stock exchange/ depositories and other platforms in due course.

We assure you that these changes are in line with our best endeavors to serve you better. All other features and terms and conditions of the Scheme shall remain unchanged.

This Notice-cum-Addendum forms an integral part of the SID/KIM issued for the Scheme, read with the addendums issued from time to time.

For ICICI Prudential Asset Management Company Limited
 Sd/-
 Place: Mumbai
 Date : April 02, 2025
 No. 003/04/2025

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Rajasthan State Mines & Minerals Limited
 (A Government of Rajasthan Enterprise), 4, Meera Marg, Udaipur - 313001, Phone: (0294)2427177 / 2423761-67, Fax (0294) 2423768, 2423773, Email: contracts@rsmm.co.in, www.rsmm.co.in
 Date - 02/04/2025

Detailed Notice Inviting Tender

NIT No. & Date	Description of Work
e-Tender no. R5MM/CO/ GGM (Cont) Cont-29/ 2024-25 dated 28.03.2025	Appointment of Mine developer and operator for Mining and Marketing of Mineral Sandstone from B-Block of Lease area, village Paharpur, Tehsil: Roopwas, Distt: Bharatpur, Rajasthan Area. 98.9741 Hectare. Contract value Rs. 17790.00 Lac, EMD in Rs. 356 Lac. Tender Fees Rs. 4720/-.

Other terms & conditions have been given in detailed tender for which please visit us at our website www.rsmm.com or www.sppp.rajasthan.gov.in or eproc.rajasthan.gov.in or Sr. Manager (Contract) on above address.
 Raj-Samwal/C/25/149 Dy. General Manager (P&A)

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAYA CONSTRUCTION COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	MAYA CONSTRUCTION COMPANY PRIVATE LIMITED
2. Date of incorporation of corporate debtor	17/03/2004
3. Authority under which corporate debtor is incorporated / registered	RoC Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U45201GJ2004PT0062612
5. Address of the registered office and principal office (if any) of corporate debtor	31.32 Pitthvi Park Shopping Center Hanwala Road, Parshwanath Township, New Naroda Ahmedabad - 382346 Gujarat
6. Insolvency commencement date in respect of corporate debtor	28-03-2025 (Order received on 01-04-2025)
7. Estimated date of closure of insolvency resolution process	24-09-2025
8. Name and registration number of the insolvency professional acting as Interim resolution professional	Name: Dharmendra Dheliya Reg No.: IBI/IFA/001/IP/00251/2017-2018/10480
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: A/201, Sunyadeep Tower, Nr. Navneet Prakashan, Gurukul Road, Memnagar, Ahmedabad, Gujarat - 380052 Email ID: dheliya@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Dharmendra Dheliya B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054 Email ID: mayaocrs.crp@gmail.com
11. Last date for submission of claims	11-04-2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be ascertained
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	To be ascertained
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054 Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Maya Construction Company Private Limited** on **28th March, 2025**. The creditors of **Maya Construction Company Private Limited**, are hereby called upon to submit their claims with proof on or before **11th April 2025** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class to be ascertained in Form CA. Submission of false or misleading proofs of claim shall attract penalties. (Dharmendra Dheliya) Interim Resolution Professional In the matter of Maya Construction Company Private Limited Registration Number : IBI/IFA-001/IP-00251/2017-2018/10480 AFA Number: AA1/10480/02/300625/106888 Date : 03rd April, 2025 Place : Ahmedabad AFA valid upto 30/06/2025

SUMEDHA
 adding values to value

Sumedha Fiscal Services Ltd.
 CIN : L70101WB1989PLC047465
 Registered & Corporate Office :
 6A, Geetanjali, 8B, Middleton Street, Kolkata - 700071
 Tel. - 91 33 2229 8936 / 6758
 E-mail: investors@sumedhafiscal.com Website: www.sumedhafiscal.com

NOTICE OF POSTAL BALLOT

Notice is hereby given to the Members of Sumedha Fiscal Services Limited ("the Company") that pursuant to the provisions of Sections 108 and 110 & other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") including any statutory modification(s) or re-enactment(s) thereof for the time being in force, and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA"), Government of India, for conducting postal ballot through electronic voting (remote e-voting) vide General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020 and subsequent circulars issued in this regard, the latest being 9/2024 dated September 19, 2024 issued by the MCA (hereinafter collectively referred to as "MCA Circulars"), Secretarial Standard-2 ("SS-2") issued by the Institute of Company Secretaries of India and any other applicable laws, rules and regulations (including any statutory modification or re-enactment thereof for the time being in force and as amended from time to time), if any, approval of the Members of the Company is sought through Postal Ballot only by way of electronic means ("remote e-voting") in relation to the following **Special Business** by way of Special Resolution as set out in the Postal Ballot Notice ("Notice") dated **Tuesday, February 04, 2025**:

Sl. No.	Agenda Item
1.	Re-appointment of Mr. Bhawani Shankar Rathi (DIN: 00028499) as Wholetime Director of the Company.

Members are hereby informed that:
 1. The detailed explanatory statement pursuant to Section 102(1) of the Act read with Rules, setting out all the material facts relating to the resolution, forms part of the Notice.
 2. In accordance with the MCA Circulars, the Notice is being sent only by electronic mode to those members whose names appear on the Register of Members / List of Beneficial Owners as on **Friday, 28th March, 2025 ("Cut-Off Date")** received from the Depositories and whose e-mail address is registered with the Company/ Depositories. Physical copies of the Postal Ballot Notice along with postal ballot forms and pre-paid business reply envelopes are not being sent to Members for this Postal Ballot.
 3. The **Notice** along with the explanatory statement is **available** on the website of the Company i.e. www.sumedhafiscal.com, website of remote e-voting service provider Central Depository Services (India) Limited ("CDSL") and on the website of BSE Limited, i.e., www.bseindia.com.
 4. The Company has **completed dispatch of Postal Ballot Notice** through e-mail on **Wednesday, April 02, 2025** to the members whose e-mail address are registered with the Company or with the Depositories as on the Cut-Off Date.
 5. In accordance with the MCA Circulars, the Company has made necessary arrangements for the members to register their e-mail address. Members who have not registered their e-mail address are requested to register the same.
 6. Members would be able to cast their votes and convey their assent (FOR) or dissent (AGAINST) to the proposed resolution only through the remote e-voting process. Members whose names appear on the Register of Members / List of Beneficial Owners as on the Cut-Off Date will only be considered eligible for the purpose of e-voting. A person who becomes a member after the Cut-Off Date should treat this notice for information purpose only.
 7. The detailed procedure / instructions on the process of remote e-voting including the manner in which the Members who have not yet registered their email addresses can register their email address and/ or cast their vote, are specified in the Notice.
 8. Voting rights of a Member / Beneficial Owner (in case of electronic shareholding) shall be in proportion to his/her/its shareholding in the paid-up equity share capital of the Company.
 9. Remote e-voting facility shall **commence on Monday, 07th April, 2025 (9:00 A.M. IST) and end on Tuesday, 06th May, 2025 (5:00 P.M. IST) (both days inclusive)**, thereafter, the remote e-voting module shall be disabled by CDSL. Once the vote on a resolution is cast by a member, no change will be allowed subsequently.
 10. The Company has appointed Mr. Asit Kumar Labh, a Practising Company Secretary, as Scrutinizer for conducting the Postal Ballot process in a fair and transparent manner. The Scrutinizer's decision on the validity of the Postal Ballot shall be final.
 11. The results along with Scrutinizers Report shall be declared on or before **Wednesday, 07th May, 2025** by placing the same on the website of the Company at www.sumedhafiscal.com and will also be communicated to the Stock Exchanges i.e. BSE & CSE, and Central Depository Services (India) Limited.
 12. Any **grievances** connected with the Postal Ballot may be addressed to the Company at investors@sumedhafiscal.com or the RTA (MAHESHWARI DATAMATICS PRIVATE LIMITED) at mdpldc@yahoo.com. For any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQ") and e-voting manual available at www.evotingindia.com under help section or write an email to helpdesk@cdslindia.com.

For **SUMEDHA FISCAL SERVICES LIMITED**
 Sd/-
 Dhvani Fatehpuria
 Company Secretary
 Place : Kolkata
 Date : April 02, 2025
 Membership No. FCS 12817



ICICI Prudential Asset Management Company Limited

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ONE BKC, A - Wing, 13th Floor, Bandra-Kurla Complex, Bandra (East), Mumbai - 400 051; Tel: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

Notice-cum-Addendum to the Scheme Information Document (SID) and Key Information Memorandum (KIM) of ICICI Prudential Income Optimizer Fund (FOF) (the Scheme)

NOTICE IS HEREBY GIVEN THAT pursuant to SEBI's letter to AMFI dated February 06, 2025 on 'Framework for launching of Fund of Fund (FOF) schemes with multiple underlying Funds' (the Framework), ICICI Prudential Trust Limited (the Trustee) and ICICI Prudential Asset Management Company Limited (the AMC) have approved categorization of ICICI Prudential Income Optimizer Fund (FOF) with effect from April 07, 2025 ("Effective Date").

Scheme Name	Scheme Code
ICICI Prudential Income Optimizer Fund (FOF)	ICICI/O/O/FOD/03/10/0024

A. Rationale for changes in the Scheme:

Pursuant to the Framework for (FOF) schemes with multiple underlying Funds, the asset management companies have been directed to comply with the provisions of the Framework and to re-categorise the existing FOF schemes having multiple underlying funds within three months from the date of receipt of communication of the Framework.

B. Details of the changes are as follows:

Particulars	Existing	Revised
Name of the Scheme	ICICI Prudential Income Optimizer Fund (FOF)	ICICI Prudential Income plus Arbitrage Active FOF
Type of the Scheme	An open ended fund of funds scheme predominantly investing in debt oriented schemes and may also invest in equity & hybrid schemes.	An open ended fund of funds scheme investing in Debt oriented and arbitrage schemes.
Product labelling	<ul style="list-style-type: none"> Regular Income An open ended fund of funds scheme predominantly investing in debt oriented schemes and will also invest in equity & hybrid schemes 	<ul style="list-style-type: none"> Short Term Savings An open ended fund of funds scheme investing in Debt Oriented and arbitrage schemes
Category of the Scheme	Other Scheme – Fund of Fund	Hybrid FOF – Income plus Arbitrage FOF
Investment Objective	The primary objective of the Scheme is to generate regular income by predominantly investing in debt oriented schemes. The Scheme will also invest in equity oriented & hybrid oriented schemes with an aim to generate capital appreciation. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.	The primary objective of the Scheme is to invest in Debt oriented schemes and Arbitrage schemes in order to generate regular income. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.

Relevant extract of the Asset Allocation Pattern	Instrument		Approximate Allocation (% of corpus)	
	Minimum	Maximum	Minimum	Maximum
Equity Oriented Schemes	10	65	95	100
Debt oriented schemes & Hybrid oriented schemes	65	90	0	5
Money Market Instruments (with maturity not exceeding 91 days), including Tri-Party Repo*, cash & cash equivalents	0	5	0	5

*or similar instruments as may be permitted by RBI/ SEBI.

Units of Debt oriented Schemes and Arbitrage based Schemes

Money Market instruments (with maturity not exceeding 91 days) including Tri-Party Repo*

*or similar instruments as may be permitted by RBI/ SEBI.

The Scheme shall invest up to 65% in Units of Debt Oriented Schemes and Money Market Instruments, subject to minimum 10% investment in Units of Debt Oriented Schemes. The balance investments of the Scheme shall be in Units of Arbitrage based schemes.

What are the Investment Strategies	Existing	Revised
	Subject to the Regulations and other prevailing laws as applicable, the Scheme can invest in any (but not exclusively) of the following category of schemes: 1. Units of Equity oriented Schemes; 2. Units of Debt oriented Schemes; 3. Units of Hybrid oriented Schemes; The Scheme will invest based on the investment objective and asset allocation pattern as set out in this SID. The fund manager based on their outlook will decide on the weightage of each scheme. For investing in debt oriented schemes, the investment team of the AMC will study the macro economic conditions, including the political, economic environment and factors affecting liquidity and interest rates. With an aim to generate capital appreciation, the Scheme will invest in equity oriented & hybrid oriented schemes.	The primary objective of the Scheme is to generate regular income by investing in Debt Oriented Schemes and balance shall be invested in arbitrage Schemes. The allocation towards Debt Oriented Schemes and arbitrage schemes shall be based market dynamics, arbitrage opportunities and interest rate movement in the debt market.
Benchmark	NIFTY 50 TRI (35%) + CRISIL Composite Bond Index (65%)	60% Nifty Composite Debt Index + 40% Nifty Arbitrage Index

Particulars	Existing	Revised
Where will the Scheme invest	The corpus of the Scheme will be invested in the schemes of domestic or offshore Mutual Funds that invest in debt, money market instruments and equity and equity related instruments depending on the asset allocation pattern and Investment Objective of the Scheme. As per the SEBI guidelines, a Fund of funds scheme shall not invest its assets other than in schemes of mutual funds, except to the extent of funds required for meeting the liquidity requirements for the purpose of repurchases or redemptions. Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities: 1. Units of various schemes of onshore or offshore Mutual Fund(s). 2. Obligations/ Term Deposits of banks (both public and private sector) and development financial institutions. 3. Money market instruments permitted by SEBI/RBI The units of the schemes of the Mutual Funds in which the Scheme propose to make investments in could be listed or unlisted, open/ closed ended. The units may be acquired through subscription to the units during the New Fund Offer of the schemes or by subscriptions on on-going basis in case of open ended schemes. The inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph 12.30 of the Master Circular pertaining to Inter-Scheme transfer of investments.	The corpus of the Scheme will be invested in the schemes of domestic Mutual Funds in line with the asset allocation pattern and Investment Objective of the Scheme. As per the SEBI guidelines, a Fund of funds scheme shall not invest its assets other than in schemes of mutual funds, except to the extent of funds required for meeting the liquidity requirements for the purpose of repurchases or redemptions. Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities: 1) Units of Mutual Funds 2) Obligations/ Term Deposits of banks (both public and private sector) and development financial institutions. 3) Money market instruments permitted by SEBI/RBI The units of the schemes of the Mutual Funds in which the Scheme propose to make investments in could be listed or unlisted, open/ closed ended. The units may be acquired through subscription to the units during the New Fund Offer of the schemes or by subscriptions on on-going basis in case of open ended schemes. The inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph 12.30 of the Master Circular pertaining to Inter-Scheme transfer of investments.
Exit Load	<ul style="list-style-type: none"> If units redeemed or switched out within 12 months from the date of allotment - 1 % of applicable NAV. If units redeemed or switched out after 12 month from the date of allotment - Nil. However, the Trustee shall have a right to prescribe or modify the load structure with prospective effect subject to a maximum prescribed under the Regulations.	Nil However, the Trustee shall have a right to prescribe or modify the load structure with prospective effect subject to a maximum prescribed under the Regulations.
Risk Factors	-	Inclusion of risk factors with respect to changes in asset allocation Risks associated with Arbitrage Schemes The primary objective of arbitrage schemes is to identify and exploit price discrepancies in various markets. However, price differences may narrow or disappear before the arbitrage opportunity is executed, thus reducing or eliminating potential profits. Security prices are fluctuating and therefore timing discrepancies or delays in executing trades may impact profits. Identification and exploitation of the discrepancies involve uncertainty as the fund managers may not be able to recognize the opportunities or may not be able to take advantage of the same in time. In addition, insufficient liquidity in one or more markets may make it difficult to execute trades at desired prices, impacting the effectiveness of the arbitrage strategy. Errors in trade execution, technology failures, or problems with the trading platform may impact returns. In case the trade is entered with a counterparty rather than an exchange, there is a counterparty risk that the trading partner defaults or fails to honor the trade which may result in a loss.

Note: All other features of the Scheme except those mentioned above will remain unchanged.

Pursuant to the aforesaid changes in the Scheme, the unitholder holding units under the Scheme as on April 04, 2025 have an option to redeem their units, without any exit load till May 07, 2025, subject to provisions of applicable cut-off time.

Please note that the provision of this exit option is purely discretionary and does not imply that the investors are required to compulsorily redeem their investments.

Pursuant to change in attributes of the Scheme, unitholders are advised to consult their professional tax advisors for tax advice on the Scheme.

The Investors are further requested to note that, subsequent to the effective date, the change in the name of the Scheme would be carried out on the stock exchange/ depositories and other platforms in due course.

We assure you that these changes are in line with our best endeavors to serve you better. All other features and terms and conditions of the Scheme shall remain unchanged.

This Notice-cum-Addendum forms an integral part of the SID/KIM issued for the Scheme, read with the addendums issued from time to time.

For ICICI Prudential Asset Management Company Limited
 Sd/-
Authorised Signatory

Place: Mumbai
 Date : April 02, 2025
 No. 003/04/2025

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Rajasthan State Mines & Minerals Limited
 (A Government of Rajasthan Enterprise), 4, Meera Marg, Udaipur - 313001, Phone: (0294)2427177 / 2428763-67, Fax: (0294) 2428766, 2428735, Email: contractscs.rsmml@rajasthan.gov.in
 Date - 02/04/2025

Detailed Notice Inviting Tender

NIT No. & Date	Description of Work
e-Tender No: RSMML/CO/ GGM (Cont) Cont-29/ 2024-25 dated 28.03.2025 UBN No: MML2425WLOB00240	Appointment of Mine developer and operator for Mining and Marketing of Mineral Sandstone from B. Block of Lease area, village Paharpur, Tehsil: Roopvas, Distt: Bharatpur, Rajasthan Area: 98.9741 Hectare. Contract value Rs. 17,79,00,000 Lacs. EMD in Rs. 356 Lacs. Tender Fees Rs. 4720/-

Other terms & conditions have been given in detailed tender for which please visit us at our website www.rsmm.com or www.sppp.rajasthan.gov.in or eproc.rajasthan.gov.in or Sr Manager (Contract) on above address.
 Raj.Samwadi/C/25/149 Dy. General Manager (P&A)

FORM A
PUBLIC ANOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAYA CONSTRUCTION COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	MAYA CONSTRUCTION COMPANY PRIVATE LIMITED
2. Date of incorporation of corporate debtor	17/03/2004
3. Authority under which corporate debtor is incorporated / registered	RoC/Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U45201GJ2004FT0026212
5. Address of the registered office and principal office (if any) of corporate debtor	31-32 Pitthi Park Shopping Center Hanwala Road, Pashawath Township, New Naroda Ahmedabad - 382346 Gujarat
6. Insolvency commencement date in respect of corporate debtor	28/03/2025 (Order received on 01-04-2025)
7. Estimated date of closure of insolvency resolution process	24-09-2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Dharmendra Dhetyaria Reg No.: IBI/PA-0001/IP-P00251/2017-2018/10480
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: A/201, Suryadeep Tower, Nr. Nareet, Prakashan, Gurukul road, Memnagar, Ahmedabad, Gujarat - 380052 Email ID: dhetyaria@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Dharmendra Dhetyaria B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054 Email ID: majacorp@gmail.com
11. Last date for submission of claims	11-04-2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be ascertained
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	To be ascertained
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054 Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Maya Construction Company Private Limited** on **28th March, 2025**. The creditors of **Maya Construction Company Private Limited**, are hereby called upon to submit their claims with proof on or before **11th April 2025** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class to be ascertained in Form CA. Submission of false or misleading proofs of claim shall attract penalties. (Dharmendra Dhetyaria) **Interim Resolution Professional**
 In the matter of **Maya Construction Company Private Limited**
 Registration Number : IBI/PA-001/IP-00251/2017-2018/10480
 AFA Number: AA1/10480/02/300625/106888
 Date : 03rd April, 2025
 Place : Ahmedabad AFA valid upto 30/06/2025

SUMEDHA
 adding values to value

Sumedha Fiscal Services Ltd.
 CIN : L70101WB1989PLC047465
Registered & Corporate Office :
 6A, Geetanjali, 8B, Middleton Street, Kolkata - 700071
 Tel. - 91 33 2229 8936 / 6758
E-mail: investors@sumedhafiscal.com **Website:** www.sumedhafiscal.com

NOTICE OF POSTAL BALLOT

Notice is hereby given to the Members of Sumedha Fiscal Services Limited ("the Company") that pursuant to the provisions of Sections 108 and 110 & other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") including any statutory modification(s) or re-enactment(s) thereof for the time being in force, and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA"), Government of India, for conducting postal ballot through electronic voting (remote e-voting) vide General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020 and subsequent circulars issued in this regard, the latest being 9/2024 dated September 19, 2024 issued by the MCA (hereinafter collectively referred to as "MCA Circulars"), Secretarial Standard-2 ("SS-2") issued by the Institute of Company Secretaries of India and any other applicable laws, rules and regulations (including any statutory modification or re-enactment thereof for the time being in force and as amended from time to time), if any, approval of the Members of the Company is sought through Postal Ballot only by way of electronic means ("remote e-voting") in relation to the following **Special Business** by way of Special Resolution as set out in the Postal Ballot Notice ("Notice") dated **Tuesday, February 04, 2025**:

Sl. No.	Agenda item
1.	Re-appointment of Mr. Bhawani Shankar Rathi (DIN: 00028499) as Wholtime Director of the Company.

Members are hereby informed that:

- The detailed explanatory statement pursuant to Section 102(1) of the Act read with Rules, setting out all the material facts relating to the resolution, forms part of the Notice.
- In accordance with the MCA Circulars, the Notice is being sent only by electronic mode to those members whose names appear on the Register of Members / List of Beneficial Owners as on **Friday, 28th March, 2025 ("Cut-Off Date")** received from the Depositories and whose e-mail address is registered with the Company/ Depositories. Physical copies of the Postal Ballot Notice along with postal ballot forms and pre-paid business reply envelopes are not being sent to Members for this Postal Ballot.
- The **Notice** along with the explanatory statement is **available** on the website of the Company i.e. www.sumedhafiscal.com, website of remote e-voting service provider Central Depository Services (India) Limited ("CDSL") and on the website of BSE Limited, i.e., www.bseindia.com.
- The Company has **completed dispatch of Postal Ballot Notice** through e-mail on **Wednesday, April 02, 2025** to the members whose e-mail address are registered with the Company or with the Depositories as on the Cut-Off Date.
- In accordance with the MCA Circulars, the Company has made necessary arrangements for the members to register their e-mail address. Members who have not registered their e-mail address are requested to register the same.
- Members would be able to cast their votes and convey their assent (FOR) or dissent (AGAINST) to the proposed resolution only through the remote e-voting process. Members whose names appear on the Register of Members / List of Beneficial Owners as on the Cut-Off Date will only be considered eligible for the purpose of e-voting. A person who becomes a member after the Cut-Off Date should treat this notice for information purpose only.
- The detailed procedure / instructions on the process of remote e-voting including the manner in which the Members who have not yet registered their email addresses can register their email address and/ or cast their vote, are specified in the Notice.
- Voting rights of a Member / Beneficial Owner (in case of electronic shareholding) shall be in proportion to his/her/its shareholding in the paid-up equity share capital of the Company.
- Remote e-voting facility shall **commence on Monday, 07th April, 2025 (9:00 A.M. IST) and end on Tuesday, 06th May, 2025 (5:00 P.M. IST) (both days inclusive)**, thereafter, the remote e-voting module shall be disabled by CDSL. Once the vote on a resolution is cast by a member, no change will be allowed subsequently.
- The Company has appointed Mr. Asit Kumar Labh, a Practicing Company Secretary, as Scrutinizer for conducting the Postal Ballot process in a fair and transparent manner. The Scrutinizer's decision on the validity of the Postal Ballot shall be final.
- The **results** along with Scrutinizers Report shall be declared **on or before Wednesday, 07th May, 2025** by placing the same on the website of the Company at www.sumedhafiscal.com and will also be communicated to the Stock Exchanges i.e. BSE & CSE, and Central Depository Services (India) Limited.
- Any **grievances** connected with the Postal Ballot may be addressed to the Company at investors@sumedhafiscal.com or the RTA (MAHESHWARI DATAMATICS PRIVATE LIMITED) at mdpic@yaho.com. For any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQ") and e-voting manual available at www.evotingindia.com under help section or write an email to helpdesk.evoting@cdsindia.com.

For **SUMEDHA FISCAL SERVICES LIMITED**
 Sd/-
Dhwani Fatehpuria
 Company Secretary
 Place : Kolkata
 Date : April 02, 2025 Membership No. FCS 12817



ICICI Prudential Asset Management Company Limited

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ONE BKC, A - Wing, 13th Floor, Bandra-Kurla Complex, Bandra (East), Mumbai - 400 051; Tel: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

Notice-cum-Addendum to the Scheme Information Document (SID) and Key Information Memorandum (KIM) of ICICI Prudential Income Optimizer Fund (FOF) (the Scheme)

NOTICE IS HEREBY GIVEN THAT pursuant to SEBI's letter to AMFI dated February 06, 2025 on 'Framework for launching of Fund of Fund (FOF) schemes with multiple underlying Funds' (the Framework), ICICI Prudential Trust Limited (the Trustee) and ICICI Prudential Asset Management Company Limited (the AMC) have approved categorization of ICICI Prudential Income Optimizer Fund (FOF) with effect from April 07, 2025 ("Effective Date").

Scheme Name	Scheme Code
ICICI Prudential Income Optimizer Fund (FOF)	ICICI/O/O/FOD/03/10/0024

A. Rationale for changes in the Scheme:

Pursuant to the Framework for (FOF) schemes with multiple underlying Funds, the asset management companies have been directed to comply with the provisions of the Framework and to re-categorise the existing FOF schemes having multiple underlying funds within three months from the date of receipt of communication of the Framework.

B. Details of the changes are as follows:

Particulars	Existing	Revised
Name of the Scheme	ICICI Prudential Income Optimizer Fund (FOF)	ICICI Prudential Income plus Arbitrage Active FOF
Type of the Scheme	An open ended fund of funds scheme predominantly investing in debt oriented schemes and may also invest in equity & hybrid schemes.	An open ended fund of funds scheme investing in Debt oriented and arbitrage schemes.
Product labelling	<ul style="list-style-type: none"> Regular Income An open ended fund of funds scheme predominantly investing in debt oriented schemes and will also invest in equity & hybrid schemes 	<ul style="list-style-type: none"> Short Term Savings An open ended fund of funds scheme investing in Debt Oriented and arbitrage schemes
Category of the Scheme	Other Scheme – Fund of Fund	Hybrid FOF – Income plus Arbitrage FOF
Investment Objective	The primary objective of the Scheme is to generate regular income by predominantly investing in debt oriented schemes. The Scheme will also invest in equity oriented & hybrid oriented schemes with an aim to generate capital appreciation. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.	The primary objective of the Scheme is to invest in Debt oriented schemes and Arbitrage schemes in order to generate regular income. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.

Relevant extract of the Asset Allocation Pattern	Instrument		Approximate Allocation (% of corpus)	
	Minimum	Maximum	Minimum	Maximum
Equity Oriented Schemes	10	65	95	100
Debt oriented schemes & Hybrid oriented schemes	65	90	0	5
Money Market Instruments (with maturity not exceeding 91 days), including Tri-Party Repo*, cash & cash equivalents	0	5	0	5

*or similar instruments as may be permitted by RBI/ SEBI.

Units of Debt oriented Schemes and Arbitrage based Schemes

Money Market instruments (with maturity not exceeding 91 days) including Tri-Party Repo*

*or similar instruments as may be permitted by RBI/ SEBI.

The Scheme shall invest up to 65% in Units of Debt Oriented Schemes and Money Market Instruments, subject to minimum 10% investment in Units of Debt Oriented Schemes. The balance investments of the Scheme shall be in Units of Arbitrage based schemes.

What are the Investment Strategies	Existing	Revised
	Subject to the Regulations and other prevailing laws as applicable, the Scheme can invest in any (but not exclusively) of the following category of schemes: 1. Units of Equity oriented Schemes; 2. Units of Debt oriented Schemes; 3. Units of Hybrid oriented Schemes; The Scheme will invest based on the investment objective and asset allocation pattern as set out in this SID. The fund manager based on their outlook will decide on the weightage of each scheme. For investing in debt oriented schemes, the investment team of the AMC will study the macro economic conditions, including the political, economic environment and factors affecting liquidity and interest rates. With an aim to generate capital appreciation, the Scheme will invest in equity oriented & hybrid oriented schemes.	The primary objective of the Scheme is to generate regular income by investing in Debt Oriented Schemes and balance shall be invested in arbitrage Schemes. The allocation towards Debt Oriented Schemes and arbitrage schemes shall be based market dynamics, arbitrage opportunities and interest rate movement in the debt market.
Benchmark	NIFTY 50 TRI (35%) + CRISIL Composite Bond Index (65%)	60% Nifty Composite Debt Index + 40% Nifty Arbitrage Index

Particulars	Existing	Revised
Where will the Scheme invest	The corpus of the Scheme will be invested in the schemes of domestic or offshore Mutual Funds that invest in debt, money market instruments and equity and equity related instruments depending on the asset allocation pattern and Investment Objective of the Scheme. As per the SEBI guidelines, a Fund of funds scheme shall not invest its assets other than in schemes of mutual funds, except to the extent of funds required for meeting the liquidity requirements for the purpose of repurchases or redemptions. Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities: 1. Units of various schemes of onshore or offshore Mutual Fund(s). 2. Obligations/ Term Deposits of banks (both public and private sector) and development financial institutions. 3. Money market instruments permitted by SEBI/RBI The units of the schemes of the Mutual Funds in which the Scheme propose to make investments in could be listed or unlisted, open/ closed ended. The units may be acquired through subscription to the units during the New Fund Offer of the schemes or by subscriptions on on-going basis in case of open ended schemes. The inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph 12.30 of the Master Circular pertaining to Inter-Scheme transfer of investments.	The corpus of the Scheme will be invested in the schemes of domestic Mutual Funds in line with the asset allocation pattern and Investment Objective of the Scheme. As per the SEBI guidelines, a Fund of funds scheme shall not invest its assets other than in schemes of mutual funds, except to the extent of funds required for meeting the liquidity requirements for the purpose of repurchases or redemptions. Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities: 1) Units of Mutual Funds 2) Obligations/ Term Deposits of banks (both public and private sector) and development financial institutions. 3) Money market instruments permitted by SEBI/RBI The units of the schemes of the Mutual Funds in which the Scheme propose to make investments in could be listed or unlisted, open/ closed ended. The units may be acquired through subscription to the units during the New Fund Offer of the schemes or by subscriptions on on-going basis in case of open ended schemes. The inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph 12.30 of the Master Circular pertaining to Inter-Scheme transfer of investments.
Exit Load	<ul style="list-style-type: none"> If units redeemed or switched out within 12 months from the date of allotment - 1 % of applicable NAV. If units redeemed or switched out after 12 month from the date of allotment - Nil. However, the Trustee shall have a right to prescribe or modify the load structure with prospective effect subject to a maximum prescribed under the Regulations.	Nil However, the Trustee shall have a right to prescribe or modify the load structure with prospective effect subject to a maximum prescribed under the Regulations.
Risk Factors	-	Inclusion of risk factors with respect to changes in asset allocation Risks associated with Arbitrage Schemes The primary objective of arbitrage schemes is to identify and exploit price discrepancies in various markets. However, price differences may narrow or disappear before the arbitrage opportunity is executed, thus reducing or eliminating potential profits. Security prices are fluctuating and therefore timing discrepancies or delays in executing trades may impact profits. Identification and exploitation of the discrepancies involve uncertainty as the fund managers may not be able to recognize the opportunities or may not be able to take advantage of the same in time. In addition, insufficient liquidity in one or more markets may make it difficult to execute trades at desired prices, impacting the effectiveness of the arbitrage strategy. Errors in trade execution, technology failures, or problems with the trading platform may impact returns. In case the trade is entered with a counterparty rather than an exchange, there is a counterparty risk that the trading partner defaults or fails to honor the trade which may result in a loss.

Note: All other features of the Scheme except those mentioned above will remain unchanged.

Pursuant to the aforesaid changes in the Scheme, the unitholder holding units under the Scheme as on April 04, 2025 have an option to redeem their units, without any exit load till May 07, 2025, subject to provisions of applicable cut-off time.

Please note that the provision of this exit option is purely discretionary and does not imply that the investors are required to compulsorily redeem their investments.

Pursuant to change in attributes of the Scheme, unitholders are advised to consult their professional tax advisors for tax advice on the Scheme.

The Investors are further requested to note that, subsequent to the effective date, the change in the name of the Scheme would be carried out on the stock exchange/ depositories and other platforms in due course.

We assure you that these changes are in line with our best endeavors to serve you better. All other features and terms and conditions of the Scheme shall remain unchanged.

This Notice-cum-Addendum forms an integral part of the SID/KIM issued for the Scheme, read with the addendums issued from time to time.

For ICICI Prudential Asset Management Company Limited
Sd/-
Authorised Signatory

Place: Mumbai
Date : April 02, 2025
No. 003/04/2025

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Rajasthan State Mines & Minerals Limited
 (A Government of Rajasthan Enterprise), 4, Meera Marg, Udaipur - 313001, Phone: (0294)2427177 / 2428763-67, Fax: (0294) 2428766, 2428735, Email: contractsco.rsmml@rajasthan.gov.in
 Date: 02/04/2025

Detailed Notice Inviting Tender

NIT No. & Date	Description of Work
e-Tender No: RSMML/CO/ GGMI (Cont) Cont-29/ 2024-25 dated 28.03.2025 UBN No: MML2425WLOB00240	Appointment of Mine developer and operator for Mining and Marketing of Mineral Sandstone from B. Block of Lease area, village Paharpur, Tehsil: Roopvas, Distt: Bharatpur, Rajasthan Area: 98.9741 Hectare. Contract value Rs. 17,790.00 Lac. EMD in Rs. 356 Lac. Tender Fees Rs. 4720/-

Other terms & conditions have been given in detailed tender for which please visit us at our website www.rsmml.com or www.sppp.rajasthan.gov.in or eproc.rajasthan.gov.in or Sr. Manager (Contract) on above address.
 Raj.Samwadi/C/25/149 Dy. General Manager (P&A)

FORM A
PUBLIC ANOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAYA CONSTRUCTION COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	MAYA CONSTRUCTION COMPANY PRIVATE LIMITED
2. Date of incorporation of corporate debtor	17/03/2004
3. Authority under which corporate debtor is incorporated / registered	RoC/Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U45201GJ2004FT0026212
5. Address of the registered office and principal office (if any) of corporate debtor	31-32 Pitthi Park Shopping Center Hanwala Road, Pashawathi Township, New Naroda Ahmedabad - 382346 Gujarat
6. Insolvency commencement date in respect of corporate debtor	28/03/2025 (Order received on 01-04-2025)
7. Estimated date of closure of insolvency resolution process	24-09-2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Dharmendra Dhetyarya Reg No.: IBI/PA-0001/IP-P00251/2017-2018/10480
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: A/201, Suryadeep Tower, Nr. Nareet, Prakashan, Gurukul road, Memnagar, Ahmedabad, Gujarat - 380052 Email ID: dhetyarya@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Dharmendra Dhetyarya B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054 Email ID: majacorp@gmail.com
11. Last date for submission of claims	11-04-2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be ascertained
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	To be ascertained
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054 Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Maya Construction Company Private Limited** on **28th March, 2025**. The creditors of **Maya Construction Company Private Limited**, are hereby called upon to submit their claims with proof on or before **11th April 2025** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class to be ascertained in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

(Dharmendra Dhetyarya)
Interim Resolution Professional
In the matter of Maya Construction Company Private Limited
Registration Number : IBI/PA-001/IP-00251/2017-2018/10480
AFA Number: AA1/10480/02/300625/106888
Date : 03rd April, 2025
Place : Ahmedabad
AFA valid upto 30/06/2025

SUMEDHA
adding values to value

Sumedha Fiscal Services Ltd.
 CIN : L70101WB1989PLC047465
Registered & Corporate Office :
 6A, Geetanjali, 8B, Middleton Street, Kolkata - 700071
 Tel. - 91 33 2229 8936 / 6758
E-mail: investors@sumedhafiscal.com **Website:** www.sumedhafiscal.com

NOTICE OF POSTAL BALLOT

Notice is hereby given to the Members of Sumedha Fiscal Services Limited ("the Company") that pursuant to the provisions of Sections 108 and 110 & other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") including any statutory modification(s) or re-enactment(s) thereof for the time being in force, and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA"), Government of India, for conducting postal ballot through electronic voting (remote e-voting) vide General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020 and subsequent circulars issued in this regard, the latest being 9/2024 dated September 19, 2024 issued by the MCA (hereinafter collectively referred to as "MCA Circulars"), Secretarial Standard-2 ("SS-2") issued by the Institute of Company Secretaries of India and any other applicable laws, rules and regulations (including any statutory modification or re-enactment thereof for the time being in force and as amended from time to time), if any, approval of the Members of the Company is sought through Postal Ballot only by way of electronic means ("remote e-voting") in relation to the following **Special Business** by way of Special Resolution as set out in the Postal Ballot Notice ("Notice") dated **Tuesday, February 04, 2025**:

Sl. No.	Agenda item
1.	Re-appointment of Mr. Bhawani Shankar Rathi (DIN: 00028499) as Wholtime Director of the Company.

Members are hereby informed that:

- The detailed explanatory statement pursuant to Section 102(1) of the Act read with Rules, setting out all the material facts relating to the resolution, forms part of the Notice.
- In accordance with the MCA Circulars, the Notice is being sent only by electronic mode to those members whose names appear on the Register of Members / List of Beneficial Owners as on **Friday, 28th March, 2025 ("Cut-Off Date")** received from the Depositories and whose e-mail address is registered with the Company/ Depositories. Physical copies of the Postal Ballot Notice along with postal ballot forms and pre-paid business reply envelopes are not being sent to Members for this Postal Ballot.
- The **Notice** along with the explanatory statement is **available** on the website of the Company i.e. www.sumedhafiscal.com, website of remote e-voting service provider Central Depository Services (India) Limited ("CDSL") and on the website of BSE Limited, i.e., www.bseindia.com.
- The Company has **completed dispatch of Postal Ballot Notice** through e-mail on **Wednesday, April 02, 2025** to the members whose e-mail address are registered with the Company or with the Depositories as on the Cut-Off Date.
- In accordance with the MCA Circulars, the Company has made necessary arrangements for the members to register their e-mail address. Members who have not registered their e-mail address are requested to register the same.
- Members would be able to cast their votes and convey their assent (FOR) or dissent (AGAINST) to the proposed resolution only through the remote e-voting process. Members whose names appear on the Register of Members / List of Beneficial Owners as on the Cut-Off Date will only be considered eligible for the purpose of e-voting. A person who becomes a member after the Cut-Off Date should treat this notice for information purpose only.
- The detailed procedure / instructions on the process of remote e-voting including the manner in which the Members who have not yet registered their email addresses can register their email address and/ or cast their vote, are specified in the Notice.
- Voting rights of a Member / Beneficial Owner (in case of electronic shareholding) shall be in proportion to his/her/its shareholding in the paid-up equity share capital of the Company.
- Remote e-voting facility shall **commence on Monday, 07th April, 2025 (9:00 A.M. IST) and end on Tuesday, 06th May, 2025 (5:00 P.M. IST) (both days inclusive)**, thereafter, the remote e-voting module shall be disabled by CDSL. Once the vote on a resolution is cast by a member, no change will be allowed subsequently.
- The Company has appointed Mr. Asit Kumar Labh, a Practicing Company Secretary, as Scrutinizer for conducting the Postal Ballot process in a fair and transparent manner. The Scrutinizer's decision on the validity of the Postal Ballot shall be final.
- The **results** along with Scrutinizers Report shall be declared **on or before Wednesday, 07th May, 2025** by placing the same on the website of the Company at www.sumedhafiscal.com and will also be communicated to the Stock Exchanges i.e. BSE & CSE, and Central Depository Services (India) Limited.
- Any **grievances** connected with the Postal Ballot may be addressed to the Company at investors@sumedhafiscal.com or the RTA (MAHESHWARI DATAMATICS PRIVATE LIMITED) at mdpldc@yahoo.com. For any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQ") and e-voting manual available at www.evotingindia.com under help section or write an email to helpdesk.evoting@cdsindia.com.

For SUMEDHA FISCAL SERVICES LIMITED
Sd/-
Dhwani Fatehpuria
Company Secretary
Place : Kolkata
Date : April 02, 2025
Membership No. FCS 12817



ICICI Prudential Asset Management Company Limited

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ONE BKC, A - Wing, 13th Floor, Bandra-Kurla Complex, Bandra (East), Mumbai - 400 051; Tel: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirilon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel: 022 2685 2000 Fax: 022 26868313

Notice-cum-Addendum to the Scheme Information Document (SID) and Key Information Memorandum (KIM) of ICICI Prudential Income Optimizer Fund (FOF) (the Scheme)

NOTICE IS HEREBY GIVEN THAT pursuant to SEBI's letter to AMFI dated February 06, 2025 on 'Framework for launching of Fund of Fund (FOF) schemes with multiple underlying Funds' (the Framework), ICICI Prudential Trust Limited (the Trustee) and ICICI Prudential Asset Management Company Limited (the AMC) have approved categorization of ICICI Prudential Income Optimizer Fund (FOF) with effect from April 07, 2025 ("Effective Date").

Scheme Name	Scheme Code
ICICI Prudential Income Optimizer Fund (FOF)	ICIC/O/O/FOD/03/10/0024

A. Rationale for changes in the Scheme:

Pursuant to the Framework for (FOF) schemes with multiple underlying Funds, the asset management companies have been directed to comply with the provisions of the Framework and to re-categorise the existing FOF schemes having multiple underlying funds within three months from the date of receipt of communication of the Framework.

B. Details of the changes are as follows:

Particulars	Existing	Revised
Name of the Scheme	ICICI Prudential Income Optimizer Fund (FOF)	ICICI Prudential Income plus Arbitrage Active FOF
Type of the Scheme	An open ended fund of funds scheme predominantly investing in debt oriented schemes and may also invest in equity & hybrid schemes.	An open ended fund of funds scheme investing in Debt oriented and arbitrage schemes.
Product labelling	<ul style="list-style-type: none"> Regular Income An open ended fund of funds scheme predominantly investing in debt oriented schemes and will also invest in equity & hybrid schemes 	<ul style="list-style-type: none"> Short Term Savings An open ended fund of funds scheme investing in Debt Oriented and arbitrage schemes
Category of the Scheme	Other Scheme – Fund of Fund	Hybrid FOF – Income plus Arbitrage FOF
Investment Objective	The primary objective of the Scheme is to generate regular income by predominantly investing in debt oriented schemes. The Scheme will also invest in equity oriented & hybrid oriented schemes with an aim to generate capital appreciation. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.	The primary objective of the Scheme is to invest in Debt oriented schemes and Arbitrage schemes in order to generate regular income. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.

Relevant extract of the Asset Allocation Pattern	Instrument		Approximate Allocation (% of corpus)	
	Minimum	Maximum	Minimum	Maximum
Equity Oriented Schemes	10	65	95	100
Debt oriented schemes & Hybrid oriented schemes	65	90	0	5
Money Market Instruments (with maturity not exceeding 91 days), including Tri-Party Repo*, cash & cash equivalents	0	5	0	5

*or similar instruments as may be permitted by RBI/ SEBI.

Units of Debt oriented Schemes and Arbitrage based Schemes

Money Market instruments (with maturity not exceeding 91 days) including Tri-Party Repo*

*or similar instruments as may be permitted by RBI/ SEBI.

or similar instruments as may be permitted by RBI/ SEBI.

The Scheme shall invest up to 65% in Units of Debt Oriented Schemes and Money Market Instruments, subject to minimum 10% investment in Units of Debt Oriented Schemes. The balance investments of the Scheme shall be in Units of Arbitrage based schemes.

What are the Investment Strategies	Existing	Revised
	Subject to the Regulations and other prevailing laws as applicable, the Scheme can invest in any (but not exclusively) of the following category of schemes: 1. Units of Equity oriented Schemes; 2. Units of Debt oriented Schemes; 3. Units of Hybrid oriented Schemes; The Scheme will invest based on the investment objective and asset allocation pattern as set out in this SID. The fund manager based on their outlook will decide on the weightage of each scheme. For investing in debt oriented schemes, the investment team of the AMC will study the macro economic conditions, including the political, economic environment and factors affecting liquidity and interest rates. With an aim to generate capital appreciation, the Scheme will invest in equity oriented & hybrid oriented schemes.	The primary objective of the Scheme is to generate regular income by investing in Debt Oriented Schemes and balance shall be invested in arbitrage Schemes. The allocation towards Debt Oriented Schemes and arbitrage schemes shall be based market dynamics, arbitrage opportunities and interest rate movement in the debt market.
Benchmark	NIFTY 50 TRI (35%) + CRISIL Composite Bond Index (65%)	60% Nifty Composite Debt Index + 40% Nifty Arbitrage Index

Particulars	Existing	Revised
Where will the Scheme invest	The corpus of the Scheme will be invested in the schemes of domestic or offshore Mutual Funds that invest in debt, money market instruments and equity and equity related instruments depending on the asset allocation pattern and Investment Objective of the Scheme. As per the SEBI guidelines, a Fund of funds scheme shall not invest its assets other than in schemes of mutual funds, except to the extent of funds required for meeting the liquidity requirements for the purpose of repurchases or redemptions. Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities: 1. Units of various schemes of onshore or offshore Mutual Fund(s). 2. Obligations/ Term Deposits of banks (both public and private sector) and development financial institutions. 3. Money market instruments permitted by SEBI/RBI	The corpus of the Scheme will be invested in the schemes of domestic Mutual Funds in line with the asset allocation pattern and Investment Objective of the Scheme. As per the SEBI guidelines, a Fund of funds scheme shall not invest its assets other than in schemes of mutual funds, except to the extent of funds required for meeting the liquidity requirements for the purpose of repurchases or redemptions. Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities: 1) Units of Mutual Funds 2) Obligations/ Term Deposits of banks (both public and private sector) and development financial institutions. 3) Money market instruments permitted by SEBI/RBI The units of the schemes of the Mutual Funds in which the Scheme propose to make investments in could be listed or unlisted, open/ closed ended. The units may be acquired through subscription to the units during the New Fund Offer of the schemes or by subscriptions on on-going basis in case of open-ended schemes. The inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph 12.30 of the Master Circular pertaining to Inter-Scheme transfer of investments.
Exit Load	<ul style="list-style-type: none"> If units redeemed or switched out within 12 months from the date of allotment - 1 % of applicable NAV. If units redeemed or switched out after 12 month from the date of allotment - Nil. However, the Trustee shall have a right to prescribe or modify the load structure with prospective effect subject to a maximum prescribed under the Regulations.	Nil However, the Trustee shall have a right to prescribe or modify the load structure with prospective effect subject to a maximum prescribed under the Regulations.
Risk Factors	-	Inclusion of risk factors with respect to changes in asset allocation Risks associated with Arbitrage Schemes The primary objective of arbitrage schemes is to identify and exploit price discrepancies in various markets. However, price differences may narrow or disappear before the arbitrage opportunity is executed, thus reducing or eliminating potential profits. Security prices are fluctuating and therefore timing discrepancies or delays in executing trades may impact profits. Identification and exploitation of the discrepancies involve uncertainty as the fund managers may not be able to recognize the opportunities or may not be able to take advantage of the same in time. In addition, insufficient liquidity in one or more markets may make it difficult to execute trades at desired prices, impacting the effectiveness of the arbitrage strategy. Errors in trade execution, technology failures, or problems with the trading platform may impact returns. In case the trade is entered with a counterparty rather than an exchange, there is a counterparty risk that the trading partner defaults or fails to honor the trade which may result in a loss.

Note: All other features of the Scheme except those mentioned above will remain unchanged.

Pursuant to the aforesaid changes in the Scheme, the unitholder holding units under the Scheme as on April 04, 2025 have an option to redeem their units, without any exit load till May 07, 2025, subject to provisions of applicable cut-off time.

Please note that the provision of this exit option is purely discretionary and does not imply that the investors are required to compulsorily redeem their investments.

Pursuant to change in attributes of the Scheme, unitholders are advised to consult their professional tax advisors for tax advice on the Scheme.

The Investors are further requested to note that, subsequent to the effective date, the change in the name of the Scheme would be carried out on the stock exchange/ depositories and other platforms in due course.

We assure you that these changes are in line with our best endeavors to serve you better. All other features and terms and conditions of the Scheme shall remain unchanged.

This Notice-cum-Addendum forms an integral part of the SID/KIM issued for the Scheme, read with the addendums issued from time to time.

For ICICI Prudential Asset Management Company Limited
 Place: Mumbai Sd/-
 Date : April 02, 2025 Authorized Signatory
 No. 003/04/2025

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Rajasthan State Mines & Minerals Limited
 (A Government of Rajasthan Enterprise), 4, Meera Marg, Udaipur - 313001, Phone: (0294) 2427177 / 2423743-47, Fax: (0294) 2423768, 2423773, Email: contracts@rsmm.co.in, rajasthan@rsmm.co.in
 Date - 02/04/2025

Detailed Notice Inviting Tender

NIT No. & Date	Description of Work
e-Tender no. RSM/CO/ GGM (Cont) Cont-29/ 2024-25 dated 28.03.2025 UBN No. MML2425WL0800240	Appointment of Mine developer and operator for Mining and Marketing of Mineral Sandstone from B-Block of Lease area, village Paharpur, Tehsil: Roopwas, Distt: Bharatpur, Rajasthan Area. 98.9741 Hectare. Contract value Rs. 17790.00 Lac, EMD in Rs. 356 Lac. Tender Fees Rs. 4720/-

Other terms & conditions have been given in detailed tender for which please visit us at our website www.rsmm.com or www.sppp.rajasthan.gov.in or eproc.rajasthan.gov.in or Sr. Manager (Contract) on above address.
 Raj-Samwal/C/25/149 Dy. General Manager (P&A)

**FORM A
PUBLIC ANNOUNCEMENT**
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
MAYA CONSTRUCTION COMPANY PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	MAYA CONSTRUCTION COMPANY PRIVATE LIMITED
2. Date of incorporation of corporate debtor	17/03/2004
3. Authority under which corporate debtor is incorporated / registered	RoC-Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U45201GJ2004PT0026212
5. Address of the registered office and principal office (if any) of corporate debtor	31.32 Pitthvi Park Shopping Center Hanvika Road, Parshwanath Township, New Naroda Ahmedabad - 382346 Gujarat
6. Insolvency commencement date in respect of corporate debtor	28-03-2025 (Order received on 01-04-2025)
7. Estimated date of closure of insolvency resolution process	24-09-2025
8. Name and registration number of the insolvency professional acting as Interim resolution professional	Name: Dharmendra Dheliya Reg No.: IBI/IFA/001/IP/00251/2017-2018/10480
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: A/201, Sunyadeep Tower, Nr. Navneet Prakashan, Gunjuli road, Memnagar, Ahmedabad, Gujarat - 380052 Email ID: dheliya@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Dharmendra Dheliya B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054 Email ID: mayaocrs.arp@gmail.com
11. Last date for submission of claims	11-04-2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be ascertained
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	To be ascertained
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054 Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Maya Construction Company Private Limited on 28th March, 2025.** The creditors of **Maya Construction Company Private Limited**, are hereby called upon to submit their claims with proof on or before **11th April 2025** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class to be ascertained in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

(Dharmendra Dheliya)
Interim Resolution Professional
In the matter of Maya Construction Company Private Limited
Registration Number : IBI/IFA-001/IP-00251/2017-2018/10480
AFA Number: AA1/10480/02/300625/106888
Date : 03rd April, 2025
Place : Ahmedabad
AFA valid upto 30/06/2025

SUMEDHA
adding values to value

Sumedha Fiscal Services Ltd.
 CIN : L70101WB1989PLC047465
 Registered & Corporate Office :
 6A, Geetanjali, 8B, Middleton Street, Kolkata - 700071
 Tel. - 91 33 2229 8936 / 6758
 E-mail: investors@sumedhafiscal.com Website: www.sumedhafiscal.com

NOTICE OF POSTAL BALLOT

Notice is hereby given to the Members of Sumedha Fiscal Services Limited ("the Company") that pursuant to the provisions of Sections 108 and 110 & other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") including any statutory modification(s) or re-enactment(s) thereof for the time being in force, and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA"), Government of India, for conducting postal ballot through electronic voting (remote e-voting) vide General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020 and subsequent circulars issued in this regard, the latest being 9/2024 dated September 19, 2024 issued by the MCA (hereinafter collectively referred to as "MCA Circulars"), Secretarial Standard-2 ("SS-2") issued by the Institute of Company Secretaries of India and any other applicable laws, rules and regulations (including any statutory modification or re-enactment thereof for the time being in force and as amended from time to time), if any, approval of the Members of the Company is sought through Postal Ballot only by way of electronic means ("remote e-voting") in relation to the following **Special Business** by way of Special Resolution as set out in the Postal Ballot Notice ("Notice") dated **Tuesday, February 04, 2025:**

Sl. No.	Agenda Item
1.	Re-appointment of Mr. Bhawani Shankar Rathi (DIN: 00028499) as Wholtime Director of the Company.

Members are hereby informed that:

- The detailed explanatory statement pursuant to Section 102(1) of the Act read with Rules, setting out all the material facts relating to the resolution, forms part of the Notice.
- In accordance with the MCA Circulars, the Notice is being sent only by electronic mode to those members whose names appear on the Register of Members / List of Beneficial Owners as on **Friday, 28th March, 2025 ("Cut-Off Date")** received from the Depositories and whose e-mail address is registered with the Company/ Depositories. Physical copies of the Postal Ballot Notice along with postal ballot forms and pre-paid business reply envelopes are not being sent to Members for this Postal Ballot.
- The **Notice** along with the explanatory statement is **available** on the website of the Company i.e. www.sumedhafiscal.com, website of remote e-voting service provider Central Depository Services (India) Limited ("CDSL") and on the website of BSE Limited, i.e., www.bseindia.com.
- The Company has **completed dispatch of Postal Ballot Notice** through e-mail on **Wednesday, April 02, 2025** to the members whose e-mail address are registered with the Company or with the Depositories as on the Cut-Off Date.
- In accordance with the MCA Circulars, the Company has made necessary arrangements for the members to register their e-mail address. Members who have not registered their e-mail address are requested to register the same.
- Members would be able to cast their votes and convey their assent (FOR) or dissent (AGAINST) to the proposed resolution only through the remote e-voting process. Members whose names appear on the Register of Members / List of Beneficial Owners as on the Cut-Off Date will only be considered eligible for the purpose of e-voting. A person who becomes a member after the Cut-Off Date should treat this notice for information purpose only.
- The detailed procedure / instructions on the process of remote e-voting including the manner in which the Members who have not yet registered their email addresses can register their email address and/ or cast their vote, are specified in the Notice.
- Voting rights of a Member / Beneficial Owner (in case of electronic shareholding) shall be in proportion to his/her/its shareholding in the paid-up equity share capital of the Company.
- Remote e-voting facility shall **commence on Monday, 07th April, 2025 (9:00 A.M. IST) and end on Tuesday, 06th May, 2025 (5:00 P.M. IST) (both days inclusive)**, thereafter, the remote e-voting module shall be disabled by CDSL. Once the vote on a resolution is cast by a member, no change will be allowed subsequently.
- The Company has appointed Mr. Asit Kumar Labh, a Practicing Company Secretary, as Scrutinizer for conducting the Postal Ballot process in a fair and transparent manner. The Scrutinizer's decision on the validity of the Postal Ballot shall be final.
- The results along with Scrutinizers Report shall be declared on or before **Wednesday, 07th May, 2025** by placing the same on the website of the Company at www.sumedhafiscal.com and will also be communicated to the Stock Exchange i.e. BSE & CSE, and Central Depository Services (India) Limited.
- Any **grievances** connected with the Postal Ballot may be addressed to the Company at investors@sumedhafiscal.com or the RTA (MAHESHWARI DATAMATICS PRIVATE LIMITED) at mdpdc@yahoo.com. For any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQ") and e-voting manual available at www.evotingindia.com under help section or write an email to helpdesk@cdslindia.com.

For SUMEDHA FISCAL SERVICES LIMITED
Sd/-
Dhwani Fatehpuria
Company Secretary
Place : Kolkata
Date : April 02, 2025
Membership No. FCS 12817



ICICI Prudential Asset Management Company Limited

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ONE BKC, A - Wing, 13th Floor, Bandra-Kurla Complex, Bandra (East), Mumbai - 400 051; Tel.: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

Notice-cum-Addendum to the Scheme Information Document (SID) and Key Information Memorandum (KIM) of ICICI Prudential Income Optimizer Fund (FOF) (the Scheme)

NOTICE IS HEREBY GIVEN THAT pursuant to SEBI's letter to AMFI dated February 06, 2025 on 'Framework for launching of Fund of Fund (FOF) schemes with multiple underlying Funds' (the Framework), ICICI Prudential Trust Limited (the Trustee) and ICICI Prudential Asset Management Company Limited (the AMC) have approved categorization of ICICI Prudential Income Optimizer Fund (FOF) with effect from April 07, 2025 ("Effective Date").

Scheme Name	Scheme Code
ICICI Prudential Income Optimizer Fund (FOF)	ICIC/O/O/FOD/03/10/0024

A. Rationale for changes in the Scheme:

Pursuant to the Framework for (FOF) schemes with multiple underlying Funds, the asset management companies have been directed to comply with the provisions of the Framework and to re-categorise the existing FOF schemes having multiple underlying funds within three months from the date of receipt of communication of the Framework.

B. Details of the changes are as follows:

Particulars	Existing	Revised
Name of the Scheme	ICICI Prudential Income Optimizer Fund (FOF)	ICICI Prudential Income plus Arbitrage Active FOF
Type of the Scheme	An open ended fund of funds scheme predominantly investing in debt oriented schemes and may also invest in equity & hybrid schemes.	An open ended fund of funds scheme investing in Debt oriented and arbitrage schemes.
Product labelling	<ul style="list-style-type: none"> Regular Income An open ended fund of funds scheme predominantly investing in debt oriented schemes and will also invest in equity & hybrid schemes 	<ul style="list-style-type: none"> Short Term Savings An open ended fund of funds scheme investing in Debt Oriented and arbitrage schemes
Category of the Scheme	Other Scheme - Fund of Fund	Hybrid FOF - Income plus Arbitrage FOF
Investment Objective	The primary objective of the Scheme is to generate regular income by predominantly investing in debt oriented schemes. The Scheme will also invest in equity oriented & hybrid oriented schemes with an aim to generate capital appreciation. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.	The primary objective of the Scheme is to invest in Debt oriented schemes and Arbitrage schemes in order to generate regular income. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.

Relevant extract of the Asset Allocation Pattern	Instrument		Approximate Allocation (% of corpus)	
	Minimum	Maximum	Minimum	Maximum
Equity Oriented Schemes	10	65	95	100
Debt oriented schemes & Hybrid oriented schemes	65	90	0	5
Money Market Instruments (with maturity not exceeding 91 days), including Tri-Party Repo*, cash & cash equivalents	0	5		

*or similar instruments as may be permitted by RBI/ SEBI.

The Scheme shall invest up to 65% in Units of Debt Oriented Schemes and Money Market Instruments, subject to minimum 10% investment in Units of Debt Oriented Schemes. The balance investments of the Scheme shall be in Units of Arbitrage based schemes.

What are the Investment Strategies	Existing	Revised
Subject to the Regulations and other prevailing laws as applicable, the Scheme can invest in any (but not exclusively) of the following category of schemes: 1. Units of Equity oriented Schemes; 2. Units of Debt oriented Schemes; 3. Units of Hybrid oriented Schemes; The Scheme will invest based on the investment objective and asset allocation pattern as set out in this SID. The fund manager based on their outlook will decide on the weightage of each scheme. For investing in debt oriented schemes, the investment team of the AMC will study the macro economic conditions, including the political, economic environment and factors affecting liquidity and interest rates. With an aim to generate capital appreciation, the Scheme will invest in equity oriented & hybrid oriented schemes.	The primary objective of the Scheme is to generate regular income by investing in Debt Oriented Schemes and balance shall be invested in arbitrage Schemes. The allocation towards Debt Oriented Schemes and arbitrage schemes shall be based market dynamics, arbitrage opportunities and interest rate movement in the debt market.	

Benchmark	Existing	Revised
NIFTY 50 TRI (35%) + CRISIL Composite Bond Index (65%)	60% Nifty Composite Debt Index + 40% Nifty Arbitrage Index	

Particulars	Existing	Revised
Where will the Scheme invest	The corpus of the Scheme will be invested in the schemes of domestic or offshore Mutual Funds that invest in debt, money market instruments and equity and equity related instruments depending on the asset allocation pattern and Investment Objective of the Scheme. As per the SEBI guidelines, a Fund of funds scheme shall not invest its assets other than in schemes of mutual funds, except to the extent of funds required for meeting the liquidity requirements for the purpose of repurchases or redemptions. Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities: 1. Units of various schemes of onshore or offshore Mutual Fund(s). 2. Obligations/ Term Deposits of banks (both public and private sector) and development financial institutions. 3. Money market instruments permitted by SEBI/RBI The units of the schemes of the Mutual Funds in which the Scheme propose to make investments in could be listed or unlisted, open/ closed ended. The units may be acquired through subscription to the units during the New Fund Offer of the schemes or by subscriptions on on-going basis in case of open ended schemes. The inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph 12.30 of the Master Circular pertaining to Inter-Scheme transfer of investments.	The corpus of the Scheme will be invested in the schemes of domestic Mutual Funds in line with the asset allocation pattern and Investment Objective of the Scheme. As per the SEBI guidelines, a Fund of funds scheme shall not invest its assets other than in schemes of mutual funds, except to the extent of funds required for meeting the liquidity requirements for the purpose of repurchases or redemptions. Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities: 1) Units of Mutual Funds 2) Obligations/ Term Deposits of banks (both public and private sector) and development financial institutions. 3) Money market instruments permitted by SEBI/RBI The units of the schemes of the Mutual Funds in which the Scheme propose to make investments in could be listed or unlisted, open/ closed ended. The units may be acquired through subscription to the units during the New Fund Offer of the schemes or by subscriptions on on-going basis in case of open-ended schemes. The inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph 12.30 of the Master Circular pertaining to Inter-Scheme transfer of investments.
Exit Load	<ul style="list-style-type: none"> If units redeemed or switched out within 12 months from the date of allotment - 1 % of applicable NAV. If units redeemed or switched out after 12 month from the date of allotment - Nil. However, the Trustee shall have a right to prescribe or modify the load structure with prospective effect subject to a maximum prescribed under the Regulations.	Nil However, the Trustee shall have a right to prescribe or modify the load structure with prospective effect subject to a maximum prescribed under the Regulations.
Risk Factors	-	Inclusion of risk factors with respect to changes in asset allocation Risks associated with Arbitrage Schemes The primary objective of arbitrage schemes is to identify and exploit price discrepancies in various markets. However, price differences may narrow or disappear before the arbitrage opportunity is executed, thus reducing or eliminating potential profits. Security prices are fluctuating and therefore timing discrepancies or delays in executing trades may impact profits. Identification and exploitation of the discrepancies involve uncertainty as the fund managers may not be able to recognize the opportunities or may not be able to take advantage of the same in time. In addition, insufficient liquidity in one or more markets may make it difficult to execute trades at desired prices, impacting the effectiveness of the arbitrage strategy. Errors in trade execution, technology failures, or problems with the trading platform may impact returns. In case the trade is entered with a counterparty rather than an exchange, there is a counterparty risk that the trading partner defaults or fails to honor the trade which may result in a loss.

Note: All other features of the Scheme except those mentioned above will remain unchanged.
 Pursuant to the aforesaid changes in the Scheme, the unitholder holding units under the Scheme as on April 04, 2025 have an option to redeem their units, without any exit load till May 07, 2025, subject to provisions of applicable cut-off time.
 Please note that the provision of this exit option is purely discretionary and does not imply that the investors are required to compulsorily redeem their investments.
 Pursuant to change in attributes of the Scheme, unitholders are advised to consult their professional tax advisors for tax advice on the Scheme.
 The Investors are further requested to note that, subsequent to the effective date, the change in the name of the Scheme would be carried out on the stock exchange/ depositories and other platforms in due course.
 We assure you that these changes are in line with our best endeavors to serve you better. All other features and terms and conditions of the Scheme shall remain unchanged.
 This Notice-cum-Addendum forms an integral part of the SID/KIM issued for the Scheme, read with the addendums issued from time to time.

For ICICI Prudential Asset Management Company Limited
 Place: Mumbai Sd/-
 Date : April 02, 2025 Authorised Signatory
 Na. 003/04/2025

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com
 Investors are requested to periodically review and update their KYC details along with their mobile number and email id.
 To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfiindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Rajasthan State Mines & Minerals Limited
 (A Government of Rajasthan Enterprise), 4, Meera Marg, Udaipur - 313001, Phone: (0294)2427177 / 2428763-67, Fax: (0294) 2428768, 2428739, Email: contractso.rsmml@rajasthan.gov.in

Detailed Notice Inviting Tender Date - 02/04/2025

NIT No. & Date	Description of Work
e-Tender no. RSMML/CO/ GGM (Cont) Cont-29/ 2024-25 dated 28.03.2025 UBN No. MML2425WLD000240	Appointment of Mine developer and operator for Mining and Marketing of Mineral Sandstone from B-Block of Lease area, village Paharpur, Tehsil: Roopwas, Distt: Bharatpur, Rajasthan Area: 98.9741 Hectare. Contract value Rs. 17790.00 Lac, EMD in Rs. 356 Lac, Tender Fees Rs. 4720/-

Other terms & conditions have been given in detailed tender for which please visit us at our website www.rsmm.com or www.sppp.rajasthan.gov.in or eproc.rajasthan.gov.in or Sr. Manager (Contract) on above address.
 Raj. Samwad/C/25/149 Dy. General Manager (P&A)

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAYA CONSTRUCTION COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	MAYA CONSTRUCTION COMPANY PRIVATE LIMITED
2. Date of incorporation of corporate debtor	17/03/2004
3. Authority under which corporate debtor is incorporated / registered	RoC/Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U45201GJ2004PT062612
5. Address of the registered office and principal office (if any) of corporate debtor	31-32 Pithvi Park Shopping Center Hariva Road, Parshwanath Township, New Naroda Ahmedabad - 382346 Gujarat.
6. Insolvency commencement date in respect of corporate debtor	28/03/2025 (Order received on 01/04/2025)
7. Estimated date of closure of insolvency resolution process	24/09/2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Dharmendra Dhehariya Reg. No.: IBI/PA-0001/IP/00251/2017/2018/10480
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: A/201, Suryadeep Tower, Nr. Navneet Prakashan, Gunukul road, Memnagar, Ahmedabad, Gujarat - 380052 E-mail ID: dhehariya@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Dharmendra Dhehariya B-005, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054 E-mail ID: mayaconstruction@gmail.com
11. Last date for submission of claims	11-04-2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be ascertained
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	To be ascertained
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibi.gov.in/home/downloads Physical Address: B-005, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054 Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Maya Construction Company Private Limited on 28th March, 2025.**
 The creditors of **Maya Construction Company Private Limited**, are hereby called upon to submit their claims with proof on or before **11th April 2025** to the interim resolution professional at the address mentioned against entry No. 10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
 A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class To be ascertained in Form CA.
 Submission of false or misleading proofs of claim shall attract penalties.
 (Dharmendra Dhehariya)
 Interim Resolution Professional
 In the matter of **Maya Construction Company Private Limited**
 Registration Number : IBI/PA-001/IP-00251/2017-2018/10480
 AFA Number: AX1/10480/02/300625/106888
 Date : 03rd April, 2025
 Place : Ahmedabad AFA valid upto 30/06/2025

SUMEDHA
 adding values to value

Sumedha Fiscal Services Ltd.
 CIN : L70101WB1989PLC047465
 Registered & Corporate Office :
 6A, Geetanjali, 8B, Middleton Street, Kolkata - 700071
 Tel. - 91 33 2229 8936 / 6758
 E-mail: investors@sumedhafiscal.com Website: www.sumedhafiscal.com

NOTICE OF POSTAL BALLOT

Notice is hereby given to the Members of Sumedha Fiscal Services Limited ("the Company") that pursuant to the provisions of Sections 108 and 110 & other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") including any statutory modification(s) or re-enactment(s) thereof for the time being in force, and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA"), Government of India, for conducting postal ballot through electronic voting (remote e-voting) vide General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020 and subsequent circulars issued in this regard, the latest being 9/2024 dated September 19, 2024 issued by the MCA (hereinafter collectively referred to as "MCA Circulars"), Secretarial Standard-2 ("SS-2") issued by the Institute of Company Secretaries of India and any other applicable laws, rules and regulations (including any statutory modification or re-enactment thereof for the time being in force and as amended from time to time), if any, approval of the Members of the Company is sought through Postal Ballot only by way of electronic means ("remote e-voting") in relation to the following **Special Business** by way of Special Resolution as set out in the Postal Ballot Notice ("Notice") dated **Tuesday, February 04, 2025:**

Sl. No.	Agenda item
1.	Re-appointment of Mr. Bhawani Shankar Rathi (DIN: 00028499) as Wholtime Director of the Company.

Members are hereby informed that:

- The detailed explanatory statement pursuant to Section 102(1) of the Act read with Rules, setting out all the material facts relating to the resolution, forms part of the Notice.
- In accordance with the MCA Circulars, the Notice is being sent only by electronic mode to those members whose names appear on the Register of Members / List of Beneficial Owners as on **Friday, 28th March, 2025 ("Cut-Off Date")** received from the Depositories and whose e-mail address is registered with the Company/ Depositories. Physical copies of the Postal Ballot Notice along with postal ballot forms and pre-paid business reply envelopes are not being sent to Members for this Postal Ballot.
- The **Notice** along with the explanatory statement is available on the website of the Company i.e. www.sumedhafiscal.com, website of remote e-voting service provider Central Depository Services (India) Limited ("CDSL") and on the website of BSE Limited, i.e., www.bseindia.com.
- The Company has completed dispatch of **Postal Ballot Notice** through e-mail on **Wednesday, April 02, 2025** to the members whose e-mail address are registered with the Company or with the Depositories as on the Cut-Off Date.
- In accordance with the MCA Circulars, the Company has made necessary arrangements for the members to register their e-mail address. Members who have not registered their e-mail address are requested to register the same.
- Members would be able to cast their votes and convey their assent (FOR) or dissent (AGAINST) to the proposed resolution only through the remote e-voting process. Members whose names appear on the Register of Members / List of Beneficial Owners as on the Cut-Off Date will only be considered eligible for the purpose of e-voting. A person who becomes a member after the Cut-Off Date should treat this notice for information purpose only.
- The detailed procedure / instructions on the process of remote e-voting including the manner in which the Members who have not yet registered their email addresses can register their email address and/ or cast their vote, are specified in the Notice.
- Voting rights of a Member / Beneficial Owner (in case of electronic shareholding) shall be in proportion to his/her/its shareholding in the paid-up equity share capital of the Company.
- Remote e-voting facility shall commence on **Monday, 07th April, 2025 (9:00 A.M. IST) and end on Tuesday, 06th May, 2025 (5:00 P.M. IST) (both days inclusive)**, thereafter, the remote e-voting module shall be disabled by CDSL. Once the vote on a resolution is cast by a member, no change will be allowed subsequently.
- The Company has appointed Mr. Asit Kumar Labh, a Practising Company Secretary, as Scrutinizer for conducting the Postal Ballot process in a fair and transparent manner. The Scrutinizer's decision on the validity of the Postal Ballot shall be final.
- The results along with Scrutinizers Report shall be declared on or before **Wednesday, 07th May, 2025** by placing the same on the website of the Company at www.sumedhafiscal.com and will also be communicated to the Stock Exchanges i.e. BSE & CSE, and Central Depository Services (India) Limited.
- Any grievances connected with the Postal Ballot may be addressed to the Company at investors@sumedhafiscal.com or the RTA (MAHESHWARI DATAMATICS PRIVATE LIMITED) at mdpldc@yahoo.com. For any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQ") and e-voting manual available at www.evotingindia.com under help section or write an email to helpdesk.evoting@cdslindia.com.

For SUMEDHA FISCAL SERVICES LIMITED
 Sd/-
 Dhvani Fatehpuria
 Company Secretary
 Place : Kolkata
 Date : April 02, 2025 Membership No. FCS 12817